

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1546 of 2022/RG/LP Dated: 21-10.2022

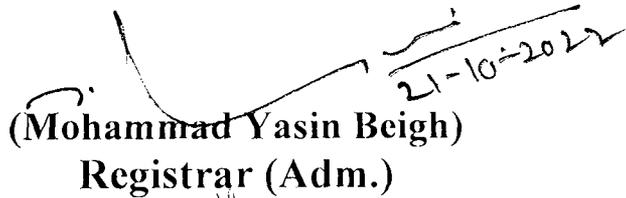
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Naziya Liyaqat**  
**D/O Syed Liyaqat**  
**R/O Chount Wailwar, Syed Mohalla, Tehsil Lar, District Ganderbal**  
**A/P Police Housing Colony Qamar Wari, Srinagar**

vide notification No. 1051 dated 09-01-2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

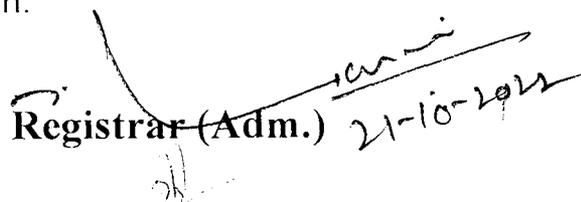
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 36948-55-RG/LP Dated: 21-10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naziya Liyaqat, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1548 of 2022 /RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rabiya Ayaz Parry**  
**D/O Mohd Ayaz Parry**  
**R/O S.K Colony, Sector-1, Qammarwari, Srinagar**

vide notification No. 529 dated 31.03.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

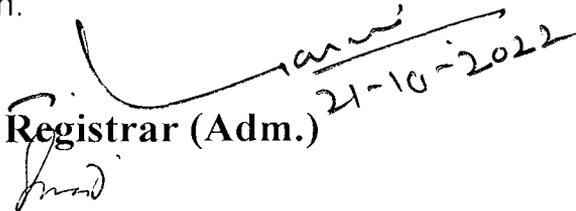
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 36995-37003 /RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabiya Ayaz Parry, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1549-7/2022/RG/LP Dated: 25.10.2022

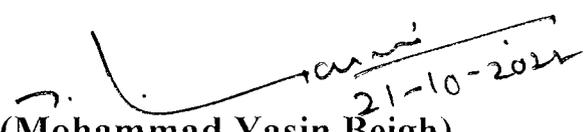
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rameshwar Singh Thakur**  
**S/O Kartar Singh**  
**R/O Adhat Simni, Tehsil Mahanpur, District Kathua**  
**A/P Kudera Plahi, Tehsil Basohli, District Kathua**

vide notification No. 527 dated 31.03.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

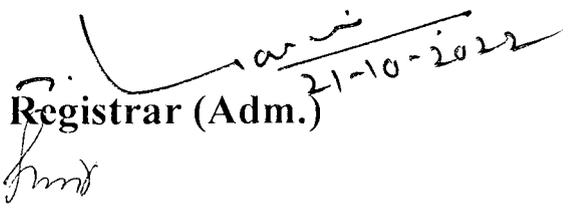
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37004-11-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rameshwar Singh Thakur, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1550 of 2022/RG/LP Dated: 25.10.2022

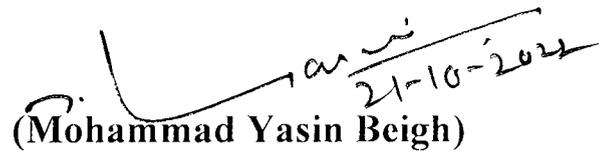
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Angad Shan**  
**S/O Vinod Shan**  
**R/O Dharbadan, Village Thakrie, Tehsil & District Kishtwar**  
**A/P H.No.737A, Janipur Colony, Jammu**

vide notification No. 418 dated 05-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

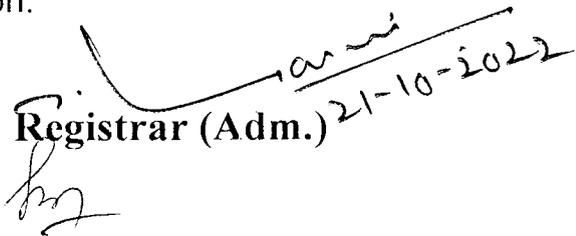
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37012-19-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Angad Shan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1551 of 2022/RG/LP Dated: 25-10-2022

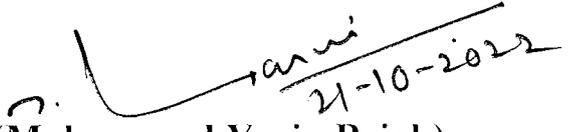
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shyam Kumar**  
**S/O Shiv Dutt Sharma**  
**R/O VPO Nai Kali, Tehsil & District Samba**

vide notification No. 526 dated 08-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

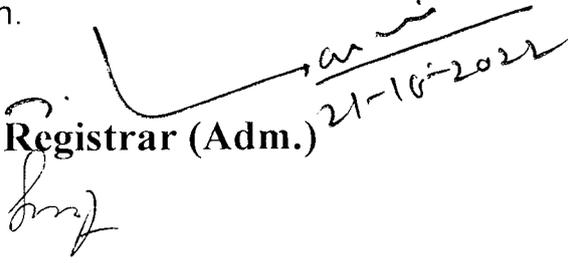
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37020-27-RG/LP Dated: 25-10-2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shyam Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1552 of 2022/RG/LP Dated: 25-10-2022

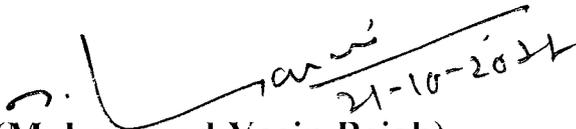
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mukesh Khajuria**  
**S/O Lakhpat Raj**  
**R/O V.P.O. Lakhanpur, Ward No.3, District Kathua**

vide notification No. 545 dated 31-03-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

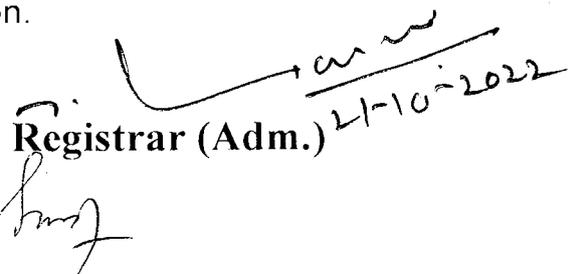
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37020-35-RG/LP Dated: 25-10-2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mukesh Khajuria, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1553 of 2022/RG/LP Dated: 25.10.2022

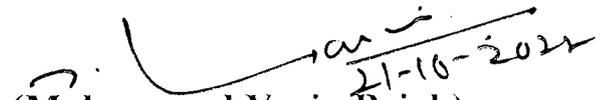
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohammad Shafi Bhat**  
**S/O Ghulam Mohammad Bhat**  
**R/O Gowharpora, Chadoora, District Budgam**

vide notification No. 496 dated 29.03.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

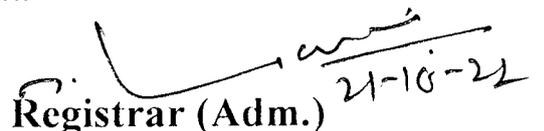
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37036-42-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Shafi Bhat**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1554 of 2022/RG/LP Dated: 25.10.2022

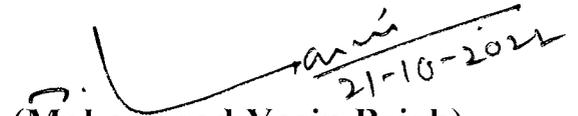
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Surbhi Sharma**  
**D/O Radha Krishan Sharma**  
**R/O Near Panchayat Ghar, Muthi, District Jammu**

vide notification No. 512 dated 31.03.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

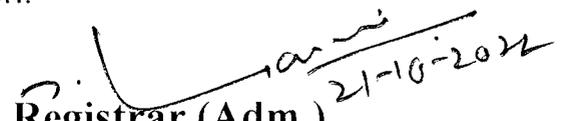
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37043-50-RG/LP Dated: 25.10.2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Surbhi Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1555 of 2022/RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Parth Narayan**

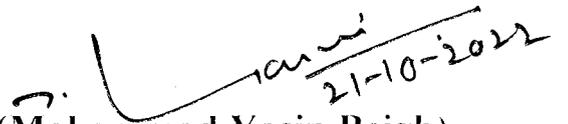
**S/O Chetan Sharma**

**R/O Q.No.73-A, Resham Ghar Colony, Tehsil & District Jammu**

vide notification No. 500 dated 07-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

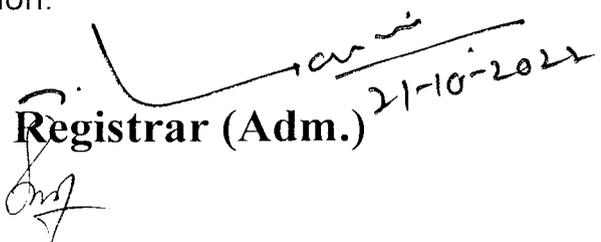
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37051-50-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parth Narayan** Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1556 of 2022 RG/LP Dated: 25.10.2022

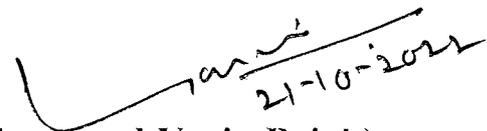
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Gowhar Amin**  
S/O Mohammed Amin  
R/O House No.77/A, 350 JMC, Ambedkar Nagar, High Court Road, Old  
Janipur, Jammu

vide notification No. 457 dated 05-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

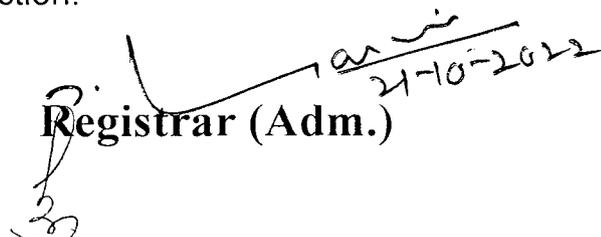
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37059-66-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gowhar Amin**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1557 of 2022/RG/LP Dated: 25-10-2022

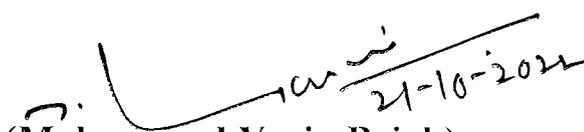
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Suhail Mushtaq**  
**S/O Mushtaq Ahmad Shiekh**  
**R/O Samboora Pampore, Tehsil & District Pulwama**

vide notification No. 663 dated 05-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

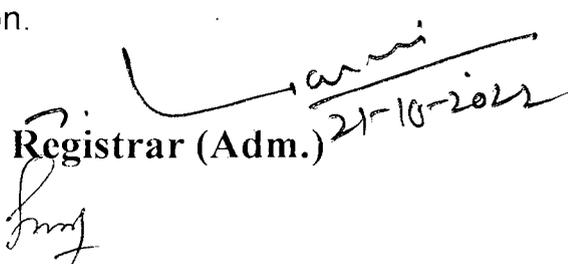
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37067-74-RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Mushtaq, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1558 of 2022/RG/LP Dated: 25.10.2022

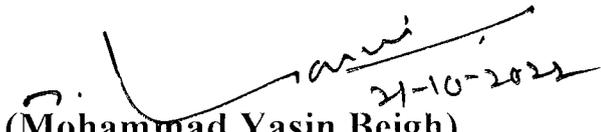
Provisional admission granted under Advocates Act, 1961 in favour of

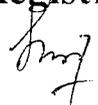
**Ms. Mehar Bali**  
**D/O Ravinder Bali**  
**R/O 12/C, II-Ext. Gandhi Nagar, Tehsil & District Jammu**

vide notification No. 486 dated 07-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

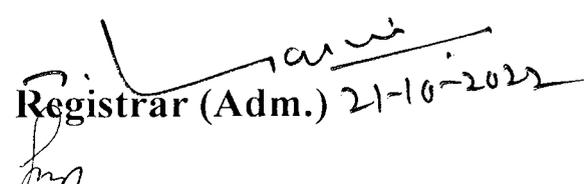
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37075-82-RG/LP Dated: 25-10-2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehar Bali, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1559 of 2022 RG/LP Dated: 25.10.2022

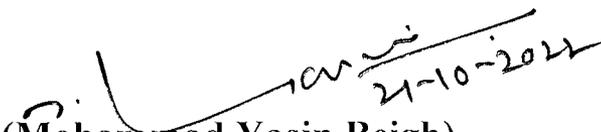
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Gurpreet Kaur**  
**D/O Kulvinder Singh**  
**R/O Govindpuri Colony, Tehsil Vijaypur, District Samba**

vide notification No. 456 dated 05-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

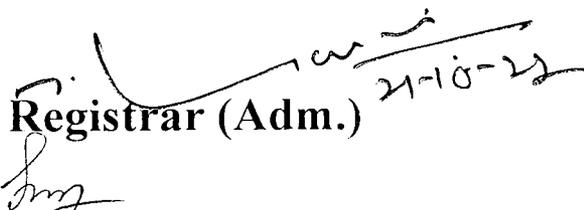
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37083-90 RG/LP Dated: 25.10.2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gurpreet Kaur**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1560 of 2022/RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Amir Mir**  
**S/O Abdul Hamid Mir**  
**R/O Batapora Alyalpora, Tehsil & District Shopian**

vide notification No. 605 dated 05-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

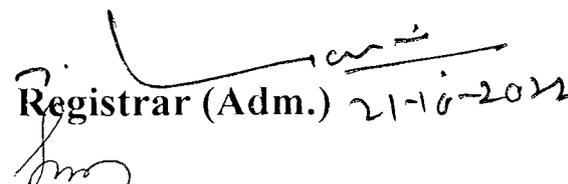
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37091 - 98 - RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Amir Mir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1561 of 2022/RG/LP Dated: 25.10.2022

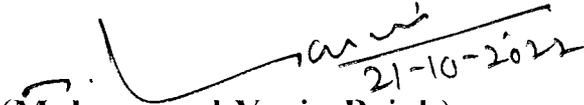
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohammad Saleem Mir**  
**S/O Mohammad Amin Mir**  
**R/O Kanipora, District Shopian**

vide notification No. 553 dated 31.03.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

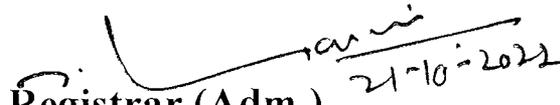
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37099-106-RG/LP Dated: 25.10.2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Saleem Mir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1562 of 2022/RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Jamyang Dolkar**

**D/O Tashi Jigmet**

**R/O Skyabu House, Lamayuru, Tehsil Khaltse, District Leh**

vide notification No. 467 dated 05.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

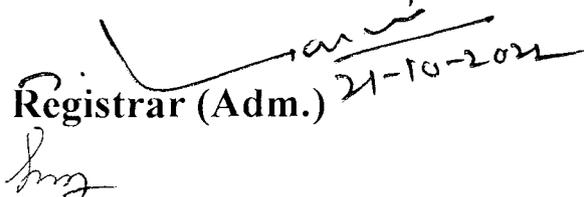
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37107-14-RG/LP Dated: 25.10.2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jamyang Dolker, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1563 of 2022/RG/LP Dated: 25.10.2022

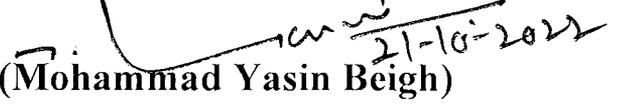
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Yasir Manzoor Lone**  
**S/O Manzoor Ahmad Lone**  
**R/O Hadipora, Rafiabad, Maidaan Mohalla, Tehsil-Watergam, District Baramulla.**

vide notification No. 524 dated 31.03.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

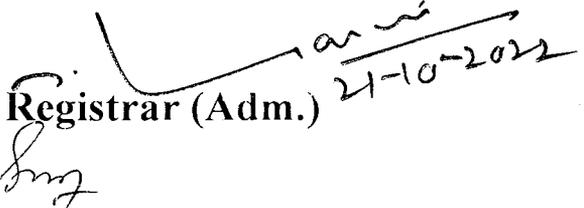
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37115-22-RG/LP Dated: 25.10.2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yasir Manzoor Lone**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1564 of 2022/RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Jeemi Nargotra**  
**D/O Jagdish Nargotra**  
**R/O H.No.459 Kacha Talab, Bahu Fort, Jammu**

vide notification No. 539 dated 31.03.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

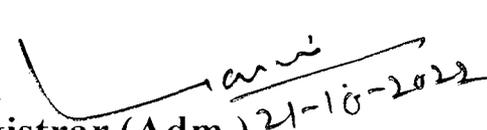
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37123-30-RG/LP Dated: 25.10.2022 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jeemi Nargotra, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1565 of 2024 RG/LP Dated: 25.10.2022

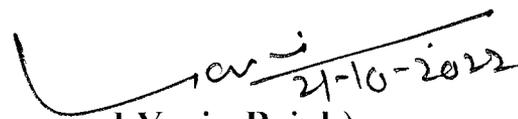
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Oshin Bakshi**  
**D/O Bal Raj Bakshi**  
**R/O Ward No.3, House No.13, Adarsh Colony, Udhmapur**

vide notification No. 1075 dated 10.01.2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

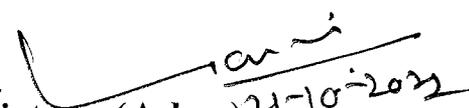
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37131-38 RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Oshin Bakshi, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1566 of 2022/RG/LP Dated: 25.10.2022

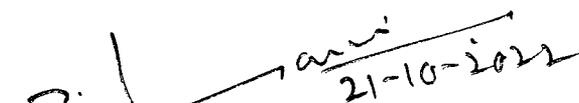
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vipul Kishore Sharma**  
**S/O Jugal Kishore Sharma**  
**R/O Khadta, Kishanpur, Tehsil- Dansal, Jammu.**  
**A/P Govt. Bunglow No.2 Special, Gandhi Nagar, Jammu**

vide notification No. 570 dated 01.04.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37139-46-RG/LP Dated: 25.10.2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vipul Kishore Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1567 / 2022 / RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Irshad Ahmad Khan**  
**S/O Ashaq Hussain Khan**  
**R/O Check-I—Wangund, Khan Mohalla, Tehsil Doru, District Anantnag**

vide notification No. 1404 dated 03.03.2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 37147-54 - RG/LP Dated: 25.10.2022 *(Signature)*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Khan, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1568 of 2022/RG/LP Dated: 25-10-2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sanpreet Singh**  
**S/O Tirath Singh**  
**R/O H.No.71, Sector No.6, Trikuta Nagar, Jammu**

vide notification No. 951 dated 22.11.2019 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

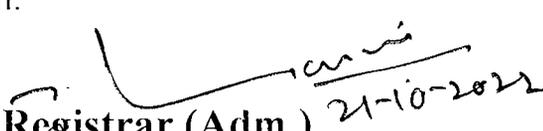
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37/55-62-RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanpreet Singh**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1569 of 2022 /RG/LP Dated: 25.10.2022

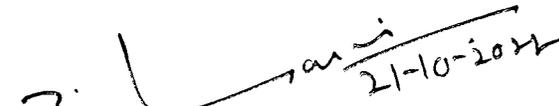
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sapna Kumari**  
**D/O Kali Kishore**  
**R/O Ward No-12, Naban Mohalla, District Rajouri**

vide notification No. 533 dated 31.03.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

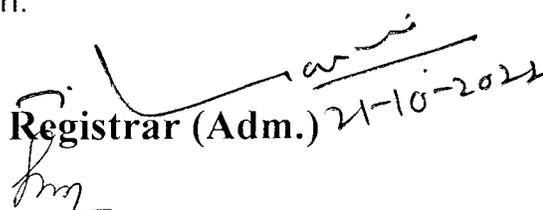
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37163-70-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sapna Kumari, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1570 of 2022/RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aadeesha Basotra**

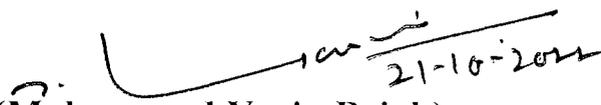
**D/O Ashok Kumar**

**R/O 112/8 Nanak Nagar, Sector-3, Tehsil Bahu, District Jammu**

vide notification No. 479 dated 07-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

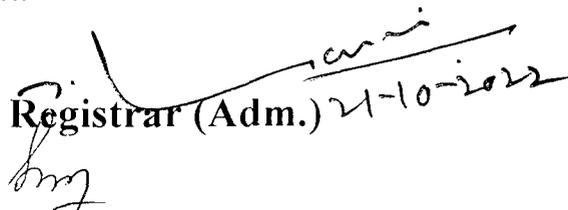
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37171-70-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aadeesha Basotra**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1571 of 2022 /RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ashish Bhasin**  
**S/O Arun Kumar Bhasin**  
**R/O Gohlad Tehsil Mendhar, District Poonch**  
**A/P Qtr. No.198, Rehari Colony, Jammu**

vide notification No. 486 dated 29.03.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37179-06 -RG/LP Dated: 25.10.2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashish Bhasin, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1572 / 2022 / RG / LP Dated: 25.10.2022

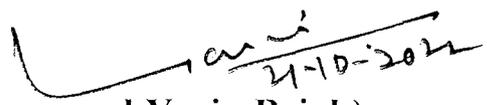
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Simple Sharma**  
**S/O Lal Chand**  
**R/O Village Patyari, P/O Sarna, Tehsil & District Samba**

vide notification No. 535 dated 31.03.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

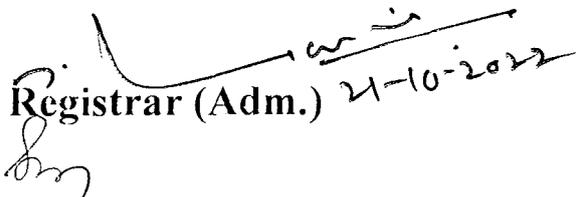
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37187-94 - RG / LP Dated: 25.10.2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Simple Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1573 of 2022 /RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Adil Ali**  
**S/O Ali Mohammad**  
**R/O Qamarwari, Tehsil Shalteng, District Srinagar**

vide notification No. 562 dated 03.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

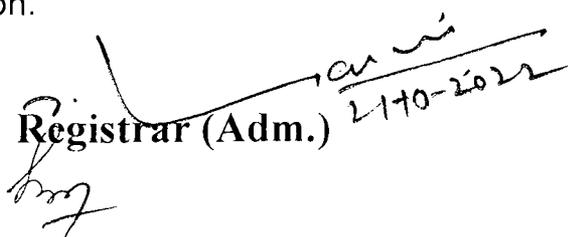
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37195-202-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Ali, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1573 of 2022/RG/LP Dated: 25.10.2022

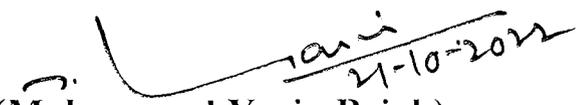
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Madiha Fayaz**  
**D/O Fayaz Nabi Shawl**  
**R/O Raj Bagh near Masjid Noor, Tehsil & District Srinagar**

vide notification No. 490 dated 07.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37203-10-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madiha Fayaz, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1575 of 2022/RG/LP Dated: 25.10.2022

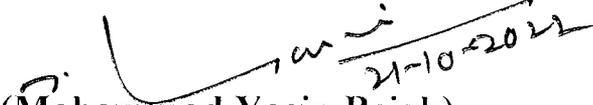
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Farhat Nabi Butt**  
**D/O Gh.Nabi Butt**  
**R/O Ward No.5, House No.39 Ganie Mohalla Kishtwar**

vide notification No. 474 dated 29.03.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

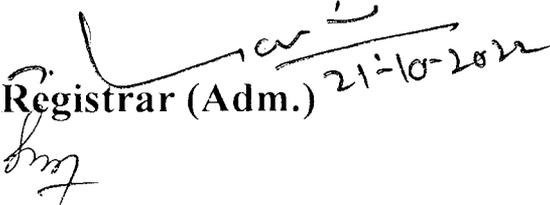
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37211-18 - RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Nabi Butt**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1576 of 2022/RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Insha Rashid**

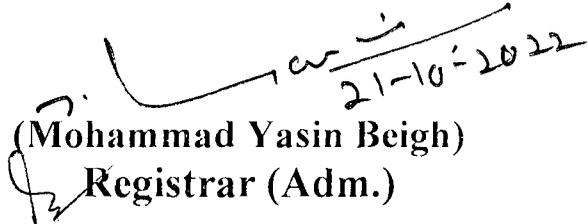
**D/O Ab Rashid Ganie**

**R/O Hyderpora, Chanapora, Near Jamkesh Vechiles Greenpark Lane 1  
Srinagar**

vide notification No. 747 dated 12-8-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

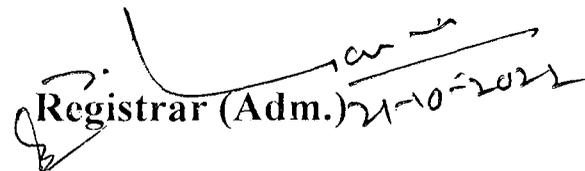
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37219-26-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Rashid**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1577 of 2022/ RG/LP Dated: 25-10-2022

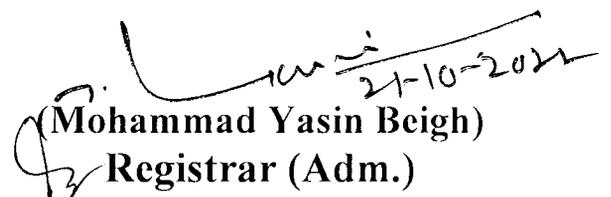
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Akshay Deep Parihar**  
**S/O Anil Kumar Kotwal**  
**R/O Gatha, P/O Udrana, Tehsil Bhaderwah, District Doda**  
**A/P 22/C, Upper Shiv Nagar, L.No-3, Jammu**

vide notification No. 484 dated 29-3-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

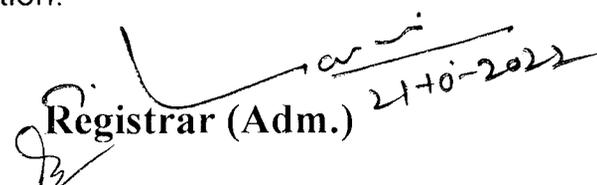
By Order

  
**Mohammad Yasin Beigh**  
**Registrar (Adm.)**

No: 37230-37-RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akshay Deep Parihar, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)** 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1578 of 2022 /RG/LP Dated: 25-10-2022

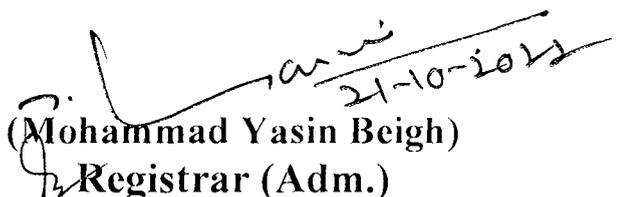
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abdul Lateef Deva**  
**S/O Kh. Abdul Salam Deva**  
**R/O Anantnag Town District Anantnag**  
**A/P Tower No-06, Flat No 701 Saffa Valley Bathindi Jammu**

vide notification No. 476 dated 29-3-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

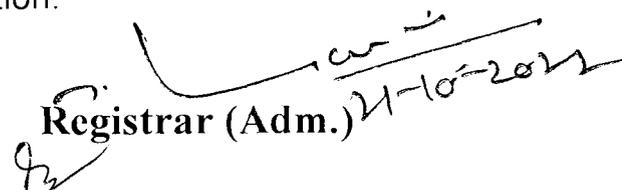
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37230-45- RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Lateef Deva, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1579 of 2022/RG/LP Dated: 25-10-2022

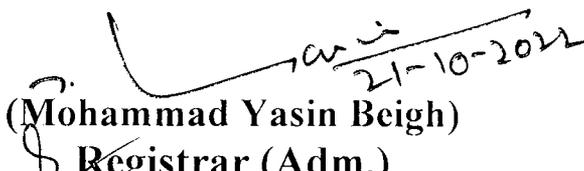
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Janvi Gupta**  
**D/O Vinod Gupta**  
**R/O H.No.11, Sec-6A, Trikuta Nagar, Tehsil & District Jammu**

vide notification No. 466 dated 05-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

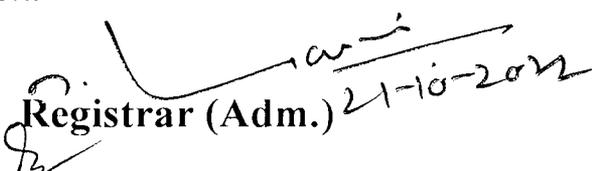
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37246-53-RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Janvi Gupta, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1580 of 2022 /RG/LP Dated: 25-10-2022

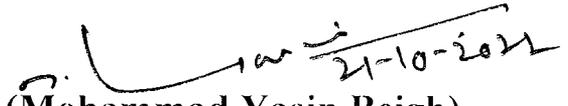
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ankita Jamwal**  
**D/O Jatinder Singh**  
**R/O H.No.113, Patel Chowk, Fattu Chogan, Tehsil & District Jammu**

vide notification No. 436 dated 05-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

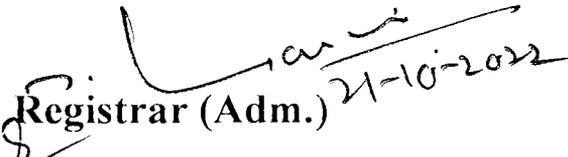
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37254-61-RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ankita Jamwal**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1545 of 2022/RG/LP Dated: 21-10-2022

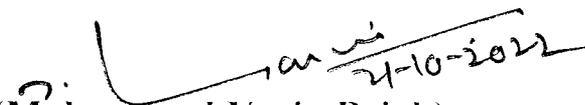
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Yasser Sultan Shan**  
**S/O Mohd. Sadiq Shan**  
**R/O Gool, Moila Gool, Tehsil Gool, District Ramban**

vide notification No. 675 dated 05-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

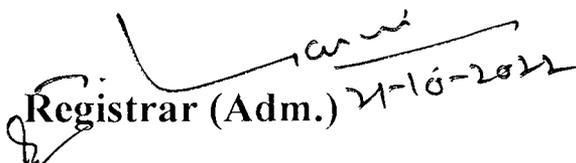
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 36940-47RG/LP Dated: 20-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban,
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yasser Sultan Shan**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1581 of 2022/RG/LP Dated: 25.10.2022

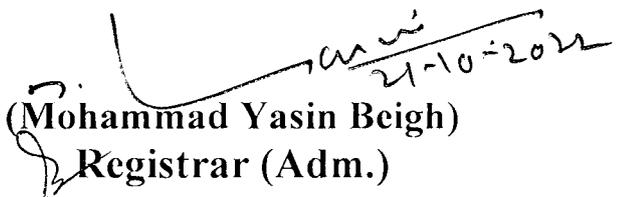
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Skarma Dolma**  
**D/O Tsewang Deldan**  
**R/O Bangkhang PA, Chuchot Gongma Leh Ladakh**

vide notification No. 516 dated 31-3-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

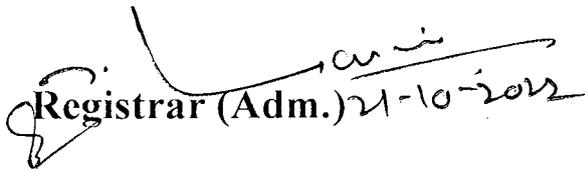
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37262-69-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Skarma Dolma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1582 of 2022 /RG/LP Dated: 25.10.2022

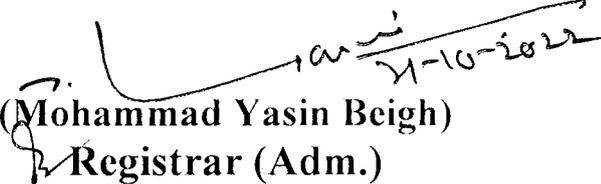
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Khushboo Mehraj**  
**D/O Mehraj Ud Din Zargar**  
**R/O Mirzabagh Saderbal, Tehsil Hazratbal, District Srinagar**

vide notification No. 598 dated 05-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

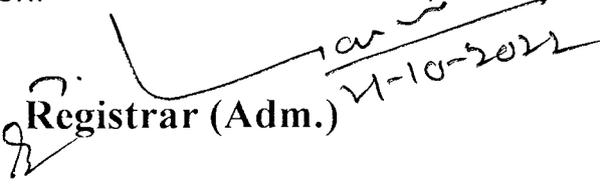
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37270-77-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo Mehraj, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1583 of 2022/RG/LP Dated: 25.10.2022

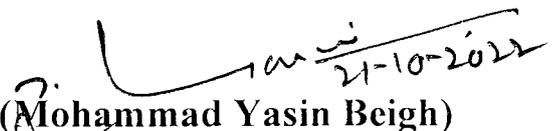
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Phuntsog Tsewang**  
**S/O Phunchok Stanzin**  
**R/O Skurbuchan, Block Khaltisi, Leh Ladakh**

vide notification No. 503 dated 07-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

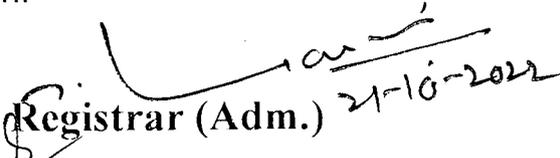
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37278-85 RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Phuntsog Tsewang, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1504 of 2022/ RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Pranav Sharma**

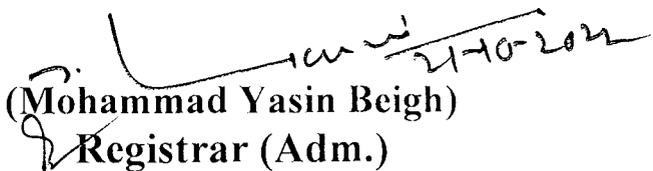
**S/O Romesh Lal**

**R/O V.P.O Seen Thakran, C/O Kuldeep Karyana Shop, near Middle School,  
Udhampur, A/P Industrial Estate Dhar Road, Udhampur**

vide notification No. 568 dated 31-3-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

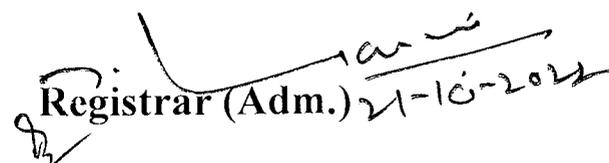
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37206.93 RG/LP Dated: 25.10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pranav Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1585 of 2022/RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Zeenat Yasir**

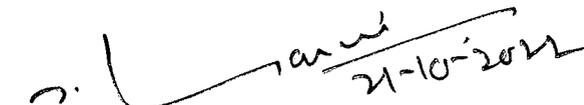
**D/O Yasir Mehmood Parrey**

**R/O Patushay Bandipora, Parrey Mohalla, Tehsil & District Bandipora**

vide notification No. 775 dated 12.8.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

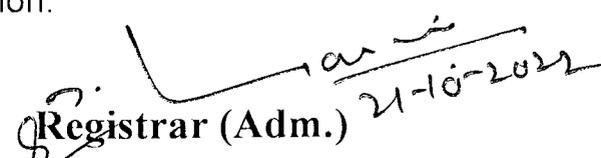
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37294-301-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zeenat Yasir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1586 of 2022 /RG/LP Dated: 25.10.2022

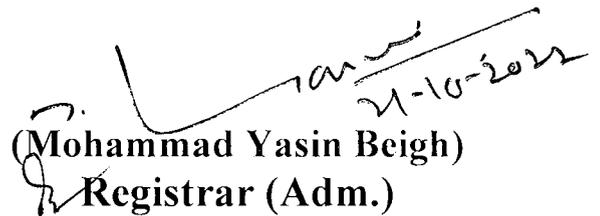
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Majid Hussain Paray**  
**S/O Altaf Hussain Paray**  
**R/O Saringal, Tehsil Bhaderwah, District Doda**  
**A/P House No.139, Bathindi Morh near Matoo Medicose, Jammu**

vide notification No. 487 dated 07.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

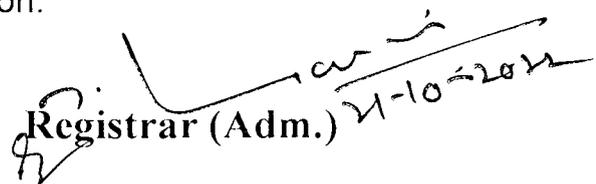
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37202-09 /RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Majid Hussain Paray, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1587 of 2022 /RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mandish Bali**  
S/O Rakesh Bali  
R/O Vijaypur, Ward No.3, Kamla Bali Niwas, Kothey Camp, Ram Nagar  
Road, Tehsil Vijaypur, District Samba

vide notification No. 478 dated 07.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

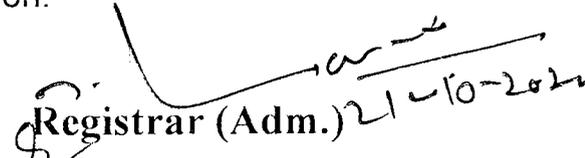
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37310-17-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts. High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mandish Bali**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1588 of 2022/RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shams Un Nisa**

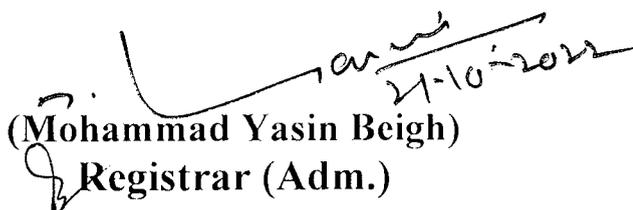
**D/O Ali Mohd Mala**

**R/O Gund Hassi Bhat, Lawaypora, Parray Mohalla, Tehsil & District Srinagar**

vide notification No. 656 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

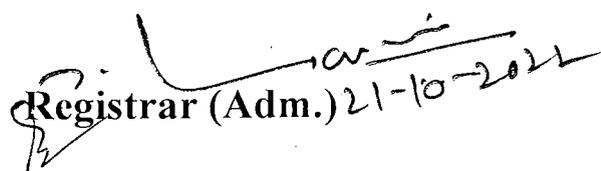
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37319-25-RG/LP Dated: 25.10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shams Un Nisa, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1589 of 2022/RG/LP Dated: 25.10.2022

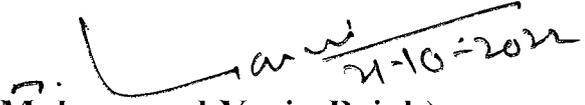
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vishal Sharma**  
**S/O Sanjeev Kumar Sharma**  
**R/O H.No.339, Suchani, Vijaypur, District Samba**

vide notification No. 1159 dated 14.09.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

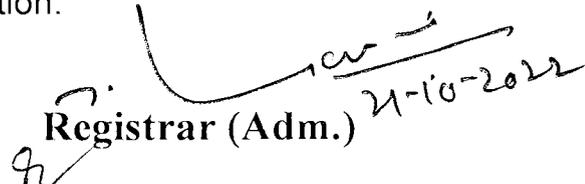
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37326-33 - RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1590 of 2022/RG/LP Dated: 25.10.2022

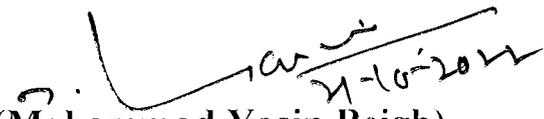
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Idrees Ahmad Zargar**  
**S/O Mohammad Yousuf Zargar**  
**R/O Sadar Bazar, Mattan, Tehsil, Mattan, District Anantnag**

vide notification No. 753 dated 30.12.2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

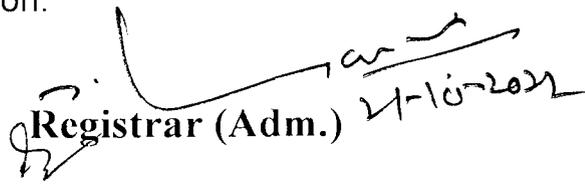
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37334-41-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Idrees Ahmad Zargar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1591 of 2022/RG/LP Dated: 25.10.2022

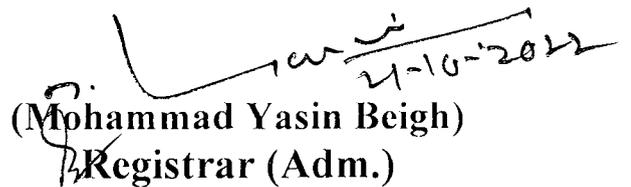
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zahid Ahmad Wani**  
**S/O Manzoor Ahmad Wani**  
**R/O Wani Mohalla, Shangus, Anantnag**

vide notification No. 499 dated 31.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

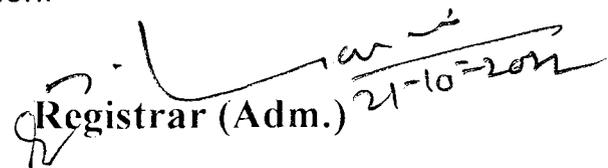
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37342-49-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Ahmad Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1592 of 2022/RG/LP Dated: 25.10.2022

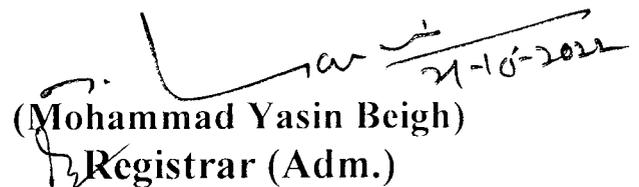
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jasser Javed**  
**S/O Javed Ahmed Bhat**  
**R/O Nowpora Srinagar, Tehsil & District Srinagar**

vide notification No. 696 dated 19.7.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

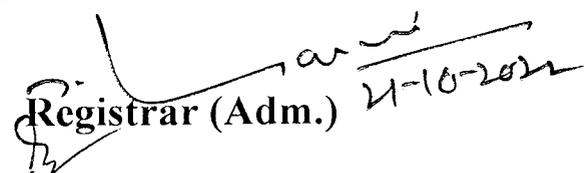
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37350-57-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jasser Javed**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1593 of 2022/RG/LP Dated: 25-10-2022

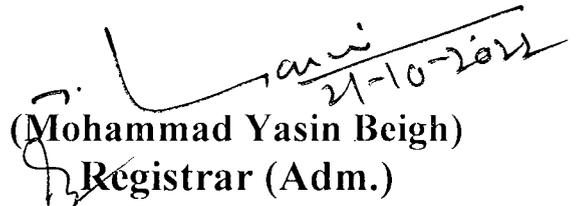
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rouf Ahmad Bhat**  
**S/O Gh. Mohammad Bhat**  
**R/O Sugoo Handhama, Tehsil Imam Sahib, District Shopian**

vide notification No. 505 dated 31.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

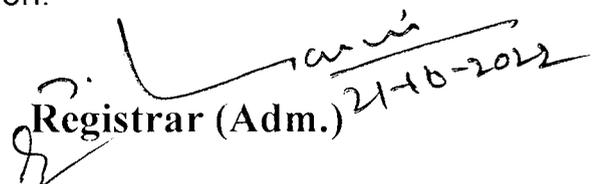
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37358-65-RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rouf Ahmad Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1594 of 2022/RG/LP Dated: 25.10.2022

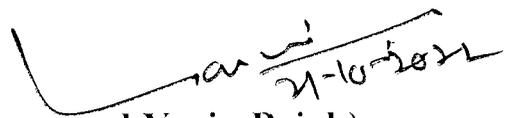
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zaheer Ahmed Charak**  
**S/O Mohd. Muneer**  
**R/O Chandi Marh, Tehsil Surankote, District Poonch**  
**A/P- Ward No.3, near Industrial Area D.C.Colony, Rajouri**

vide notification No. 562 dated 31.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

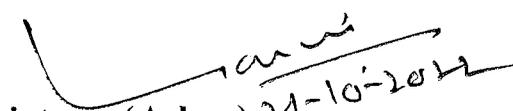
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37366-73 - RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaheer Ahmed Charak, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1595 of 2022/RG/LP Dated: 25-10-2022

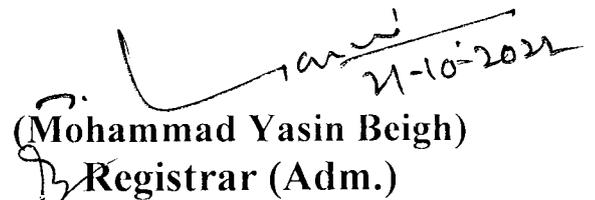
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Bhubneshwar Sharma**  
**S/O Amrit Sharma**  
**R/O Ward No.6, Main Bazar, Tehsil & District Kathua**

vide notification No. 1580 dated 10.3.2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

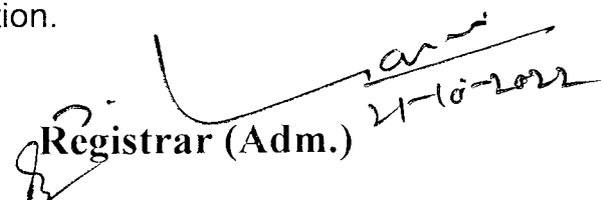
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37374-01 - RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhubneshwar Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1596 of 2022/RG/LP Dated: 25.10.2022

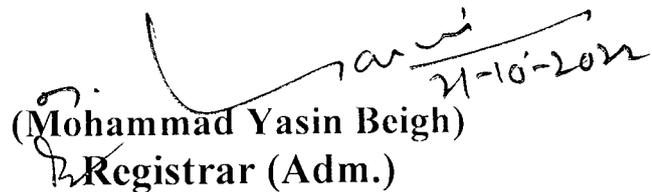
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shruti Sharma**  
**D/O Ramesh Chander**  
**R/O Village Daskal, H.No.54, Ward No.2, Opp. Govt. Middle School Akhnoor,**  
**Jammu**

vide notification No. 526 dated 31.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

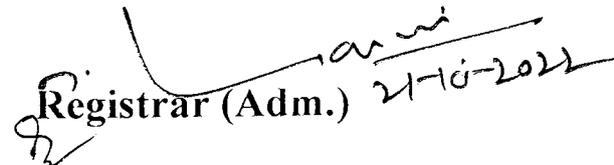
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37382-09-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shruti Sharma**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1597 of 2022/RG/LP Dated: 25.10.2022

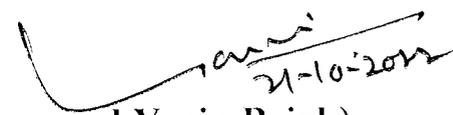
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Amman Shafqat Mir**  
**S/O Shafqat Hussain Mir**  
**R/O House No.54, Budhli, Tehsil Chilly Pingal, District Doda**  
**A/P Opposite Link Road Masjid, Kishtwar**

vide notification No. 483 dated 29.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

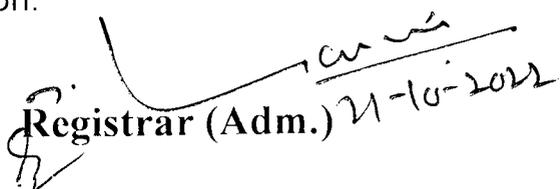
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37390-97-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amman Shafqat Mir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1598 of 2022 /RG/LP Dated: 25.10.2022

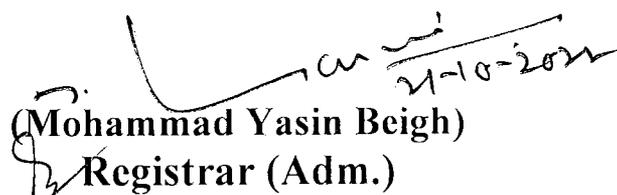
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rashid Ahmed Lone**  
**S/O Mohammad Sultan Lone**  
**R/O Gul Colony, Sector-9, Zainakote, Tehsil Shalteng, District Srinagar**

vide notification No. 515 dated 8.6.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

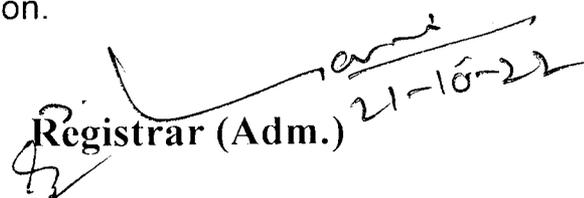
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37398-405-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rashid Ahmed Lone, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1599 of 2022/RG/LP Dated: 25.10.2022

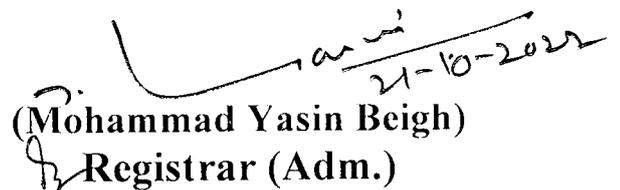
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abhaydeep Singh Bali**  
**S/O Jagdeep Singh Bali**  
**R/O Bali House, Magarmal Bagh, Srinagar**  
**A/P H.No.182, Lane 7 Sector 7 Nanak Nagar Jammu**

vide notification No. 558 dated 03-7-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

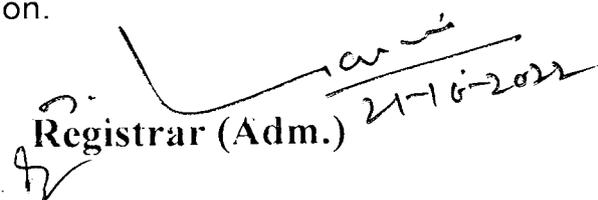
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37406-13-RG/LP Dated: 25-10-2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhaydeep Singh Bali, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1600 of 2022/RG/LP Dated: 25-10-2022

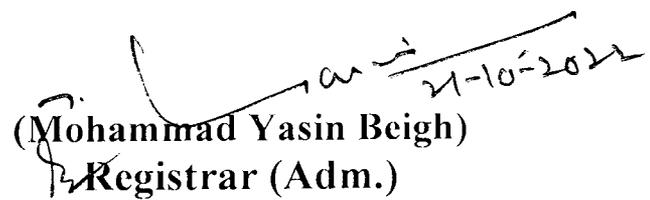
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aditya Sadotra**  
**S/O Romesh Sharma**  
**R/O Phase-II, Surksha Vihar, Plaoura Top, District Jammu**

vide notification No. 419 dated 05.6.2021 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

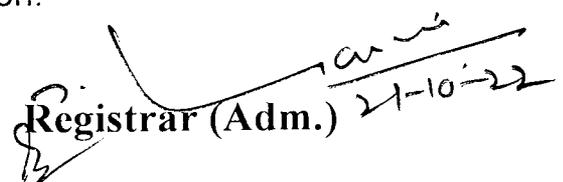
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37414-21-RG/LP Dated: 25-10-2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aditya Sadotra, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1601 of 2022/RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shagun Mahajan**

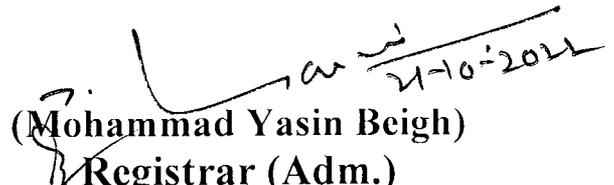
**D/O Sushil Mahajan**

**R/O H-No.287/I, Sector-2, Durga Nagar, Talab Tillo, Jammu**

vide notification No. 518 dated 31.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

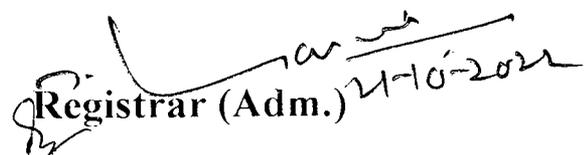
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37422-29.RG/LP Dated: 25.10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shagun Mahajan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1602 of 2022/RG/LP Dated: 25.10.2022

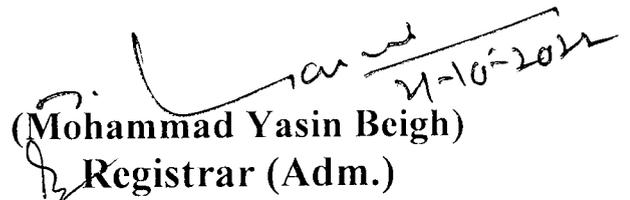
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Stanzin Chostak**  
**S/O Nima Namgial**  
**R/O Youlang, Karsha, Tehsil Zanskar, District Kargil**

vide notification No. 069 dated 17.6.2019 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

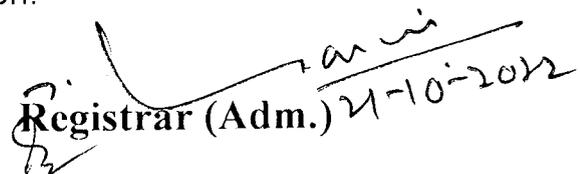
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37430-37-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Stanzin Chostak, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1603 of 2022/RG/LP Dated: 25.10.2022

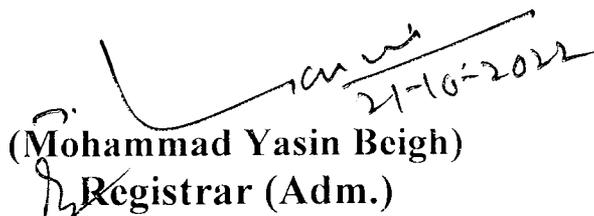
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Hussain Sofi**  
**S/O Gh Hussain Sofi**  
**R/O Rakh Shalina Tingan, Mohalla Hussaini Colony, Tehsil B.K. Pora,**  
**District Budgam**

vide notification No. 060 dated 10.10.2019 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

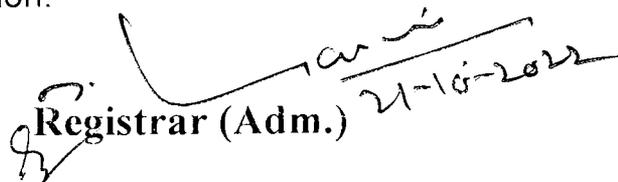
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37430-45-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Hussain Sofi, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1604 of 2022/RG/LP Dated: .10.2022

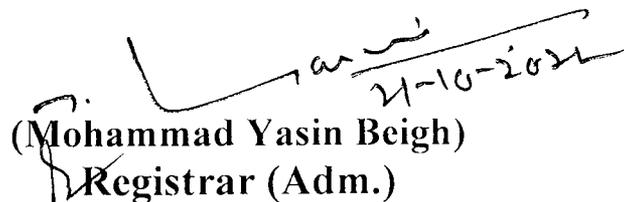
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mehraj Mohi ud Din Ganai**  
**S/O Ghulam Mouhi ud Din Ganai**  
**R/O Suchin Banit, Tehsil Beerwah, District Budgam**

vide notification No. 712 dated 19.9.2019 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

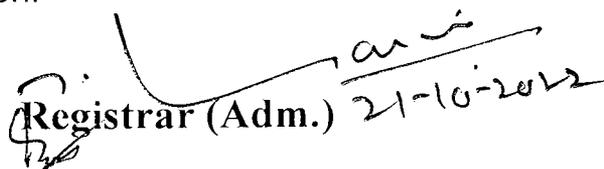
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37446-53-RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehraj Mohi ud Din Ganai, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1605 of 2022/RG/LP Dated: 25.10.2022

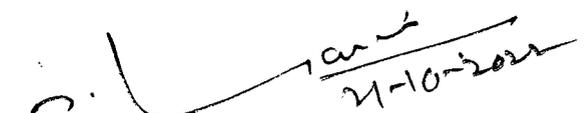
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahid Ali Nengroo**  
**S/O Ali Mohd Nengroo**  
**R/O Jafferpora Gangoo, District Pulwama**

vide notification No. 880 dated 18.10.2019 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

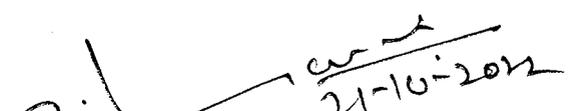
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37458-63 - RG/LP Dated: 25.10.2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Ali Nengroo, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1606 of 2022/RG/LP Dated: 25-10-2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sidhant Maini**  
**S/O Ashok Kumar Maini**  
**R/O Village Hari A/P Surankote, District Poonch**

vide notification No. 70 dated 17-6-2019 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  


No: 37466-73-RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sidhant Maini, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1607 of 2022 RG/LP Dated: 25-10-2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aayushi Raina**  
**D/O Romesh Raina**  
**R/O H.No.234, Sector 4, Upper Roop Nagar, Jammu**

vide notification No. 401 dated 29-3-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

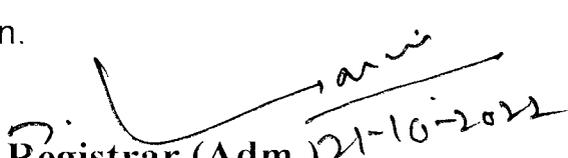
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  


No: 37474-81-RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aayushi Raina, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1608 of 2022/RG/LP Dated: 25.10.2022

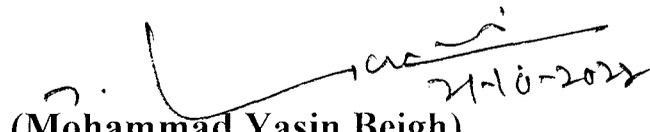
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vineet Khajuria**  
**S/O Ramesh Khajuria**  
**R/O Miran Sahib, Bansultan, Tehsil R.S Pura, Jammu**

vide notification No. 523 dated 31.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

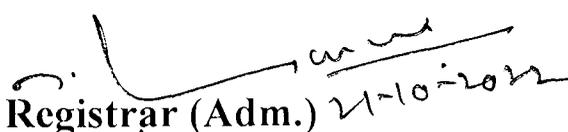
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37482-89.RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vineet Khajuria, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1609 of 2022/RG/LP Dated: 25-10-2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mukesh Kumar**

**S/O Madan Lal**

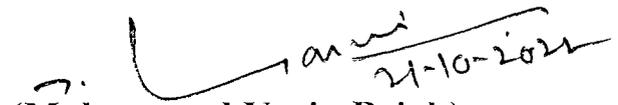
**R/O KuluHand, Ward-2(Vishal Pura), Bharath Bagal, District Doda**

**A/P Near Tiny Tots Hr.Sec.School Paloura, District Jammu**

vide notification No. 1057 dated 14.09.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

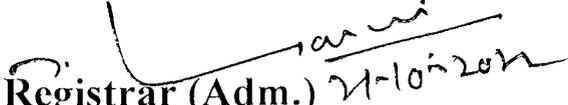
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37490-97.RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mukesh Kumar**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1610 of 2022/RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kumari Rupali**  
**D/O Romesh Chander**  
**R/O Village Barota, tehsil Ramkot, District Kathua**

vide notification No. 472 dated 05-6-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

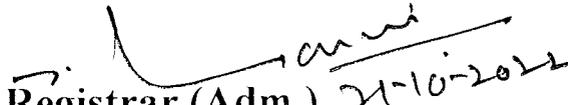
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 34498-505-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kumari Rupali, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1611 of 2022 /RG/LP Dated: 25.10.2022

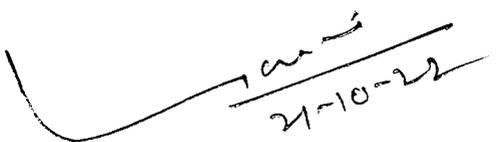
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Pooja Shan**  
**D/O Balwan Singh Shan**  
**R/O Village Tagood, Tehsil Mughal Maidan, District Kishtwar**

vide notification No. 500 dated 31.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

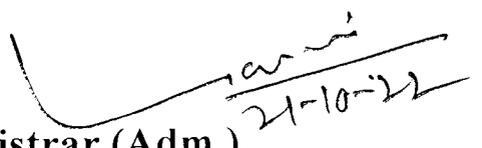
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37506-13 - RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Shan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1612 of 2022/RG/LP Dated: 25.10.2022

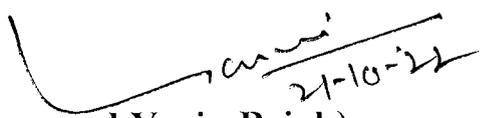
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shweta Sharma**  
**D/O Sham Sunder Sharma**  
**R/O Ward No.6, Rajal A, P.O Rajal, Tehsil Nowshera, District Rajouri**  
**A/P H.No.8, Shivalya Enclave, Poonch Lines, Lower Muthi, Jammu**

vide notification No. 527 dated 08-6-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

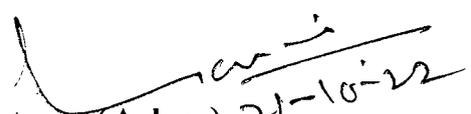
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37551-58-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shweta Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1013 of 2022 /RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Hirah Rafique**  
**D/O Mohammad Rafique Wani**  
**R/O S.D. Colony, Batmaloo, Srinagar**

vide notification No. 459 dated 05-6-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

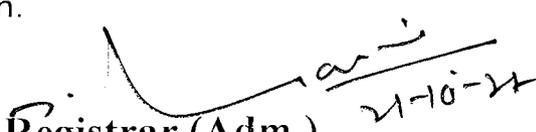
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37559-66-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hirah Rafique**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1814 of 2022/RG/LP Dated: 25.10.2022

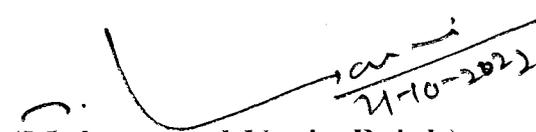
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Versha Choudhary**  
**D/O Raj Kumar Choudhary**  
**R/O Ward No.5, Lower Rehmbal IInd Near Kali Mata Mandir, District**  
**Udhampur**

vide notification No. 538 dated 08-6-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

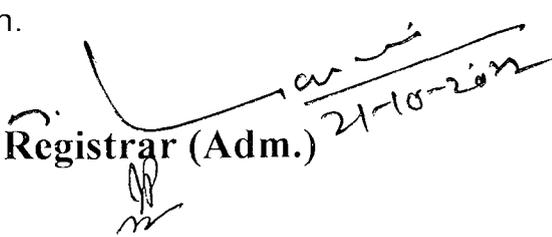
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37571-78-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Versha Choudhary, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1615 of 2022/RG/LP Dated: 25.10.2022

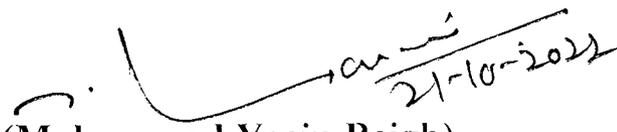
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Adleen Mehraj**  
**D/O Sheikh Mehraj Ud Din**  
**R/O Kachgari Masjid Fateh Kadal Srinagar, A/P Zaldagar Srinagar**

vide notification No. 478 dated 29-3-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

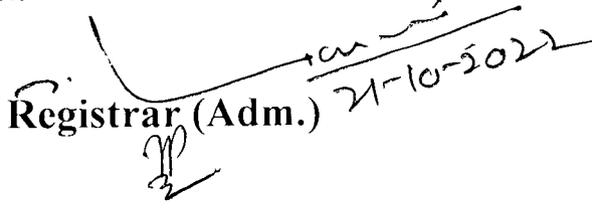
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37579-86-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Adleen Mehraj**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1616 of 2022 RG/LP Dated: 25-10-2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Hitesh Koul**

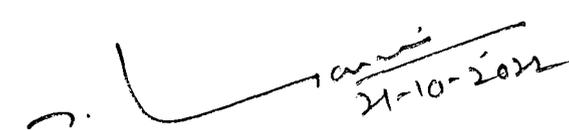
**S/O Maharaj Krishan Koul**

**R/O House No.236, Lane J1, Durga Nagar, Sec. 2 P.O. Roop Nagar, Jammu**

vide notification No. 463 dated 15-6-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

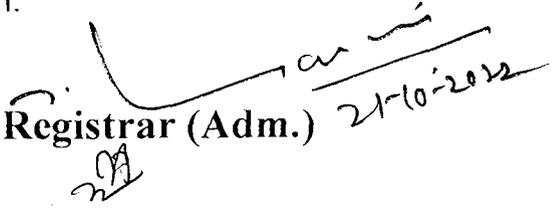
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37507-94 - RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hitesh Koul, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1617 of 2022 RG/LP Dated: 28.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Savneet Kour**  
**D/O Partap Singh**  
**R/O Lam, Tehsil Qila Dharhal, District Rajouri**  
**A/P Machine Domana Near Gurudwara, Jammu**

vide notification No. 653 dated 05-7-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

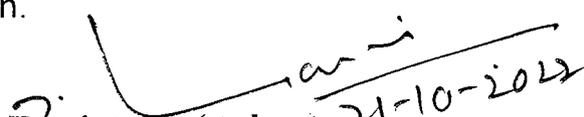
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37595-602 RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Savneet Kour**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION**  
**OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1618 of 2022/RG/LP Dated: 25-10-2022

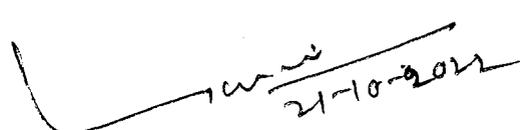
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sajad Ahmad Pala**  
**S/O Ghulam Mohammad Pala**  
**R/O Hardu Madam Tangmarg, District Baramulla**

vide notification No. 712 dated 19-7-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

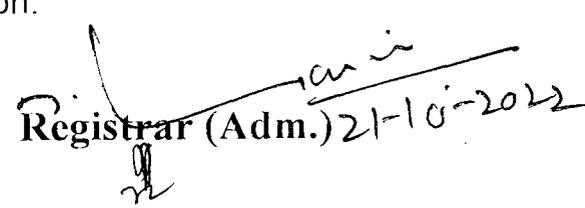
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37603-10-RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ahmad Pala, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1619 of 2022 /RG/LP Dated: 25.10.2022

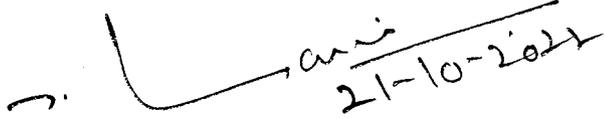
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Puran Singh**  
**S/O Prem Singh**  
**R/O Mari Polytechnical college road Mari District Reasi**

vide notification No. 1787 dated 14.3.2018 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

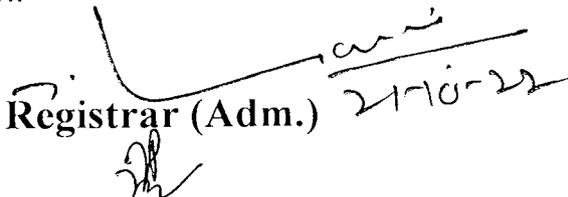
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37611-18-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Puran Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1620 of 2022/RG/LP Dated: 25.10.2022

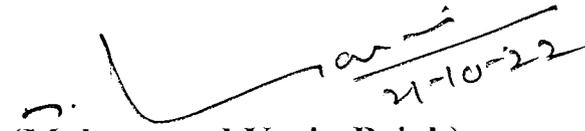
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shahjahan Sikander**  
S/O Sikander Azam  
R/O Dharana, Tehsil Mendhar, District Poonch  
A/P H.No.10, Regal Lane, Bathindi, Jammu

vide notification No. 1130 dated 10-1-2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

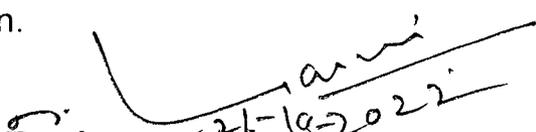
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37619-26-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahjahan Sikander**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1621 of 2022/RG/LP Dated: 25-10-2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ranjeet Singh**  
**S/O Rattan Singh**  
**R/O Panjana P/O Bhatyari, Tehsil Dansal, District Jammu**

vide notification No. 1096 dated 10-1-2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

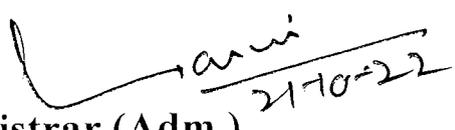
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37631-38-RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ranjeet Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1622 of 2022/RG/LP Dated: 25.10.2022

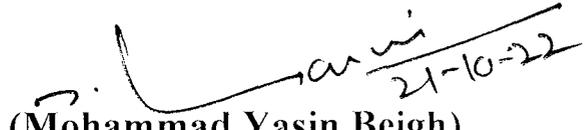
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Pooja Gupta**  
**D/O Raman Gupta**  
**R/O H.No.803, L.No.12, Shakti Nagar, Jammu**

vide notification No. 1093 dated 10-1-2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

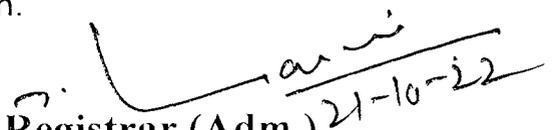
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37639-46-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Gupta, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1623 of 2022 RG/LP Dated: 25-10-2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Princy Behal**  
**D/O Pardeep Kumar**  
**R/O H.No.14/C, Shastri Nagar, Tehsil Jammu, District Jammu**

vide notification No. 504 dated 07-6-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 37647-54-RG/LP Dated: 25-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Princy Behal, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1453 of 2022 /RG/LP Dated: 28.10.2022

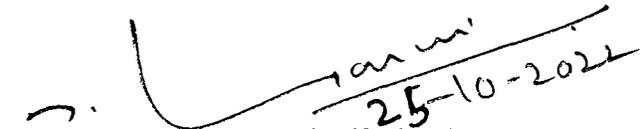
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mayank Sharma**  
**S/O Yash Paul**  
**R/O Maira, P/O Jourian, Tehsil Jourian, District Jammu**

vide notification No. 302 dated 27.6.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

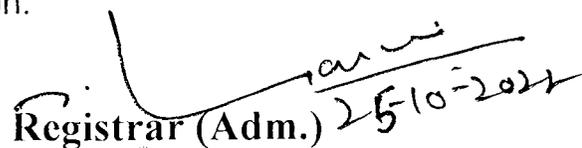
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30759-66 - RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mayank Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1624 of 2022/RG/LP Dated: 25.10.2022

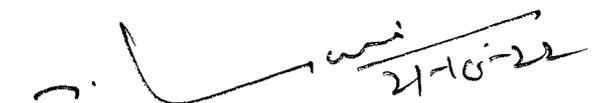
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ganesh Sharma**  
**S/O Sat Paul Sharma**  
**R/O Bakhar Tehsil Siot District Rajouri**

vide notification No. 472 dated 29-3-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37655-62-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ganesh Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1625 of 2022/RG/LP Dated: 25.10.2022

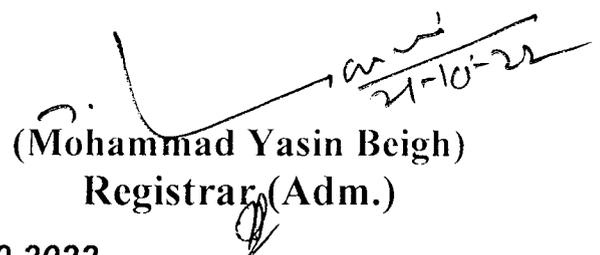
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Fida Hussain Wani**  
**S/O Gulzar Ahmed Wani**  
**R/O Village Gool Tehsil Gool, District, Ramban**  
**A/P H.No.536, Jogi Gate Gujjar Nagar Jammu**

vide notification No. 461 dated 26-3-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

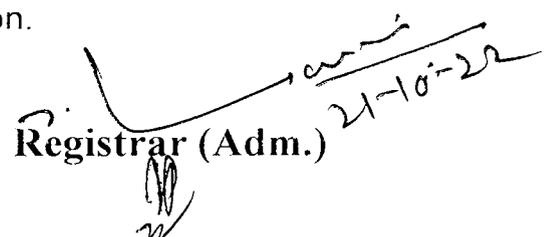
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37663-70-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fida Hussain Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1626 of 2022/RG/LP Dated: 25.10.2022

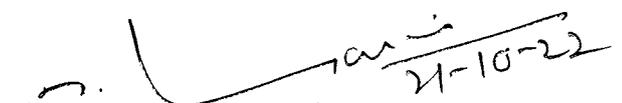
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ajaz Ahmad Ganiee**  
**S/O Nazir Ahmad Ganiee**  
**R/O Suder Kote, Payeen, Tehsil Ajas, District Bandipora**

vide notification No. 480 dated 29-3-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

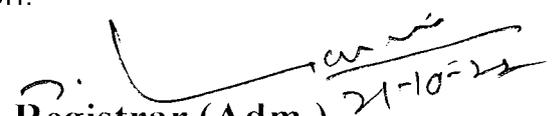
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37671-70-RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaz Ahmad Ganiee, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1627 of 2022 RG/LP Dated: 25.10.2022

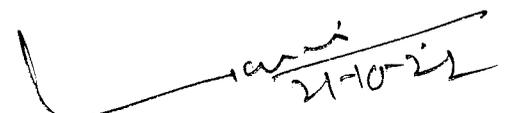
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Anjum Abdullah**  
**D/O Mohd Abdullah Itoo**  
**R/O Kaskoot, Banihal District, Ramban**  
**A/P Bathindi, Vidhata Nagar, Jammu**

vide notification No. 487 dated 29-3-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

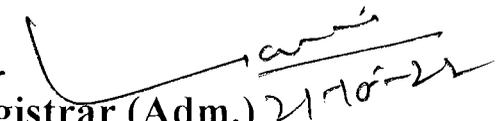
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37679-06 RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjum Abdullah**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21.10.22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1628 of 2022/RG/LP Dated: 25.10.2022

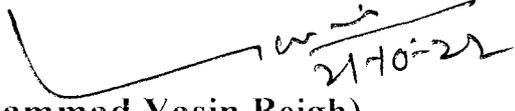
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Chowdhary Furkan Anis**  
**S/O Anis Ahmed Chowdhary**  
**R/O Rawalpura Fair Banks Colony Lane D Tehsil Chanpora-Natipora**  
**District Srinagar**

vide notification No. 475 dated 29-3-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

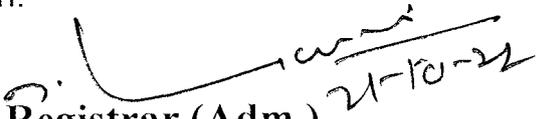
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37687-94 - RG/LP Dated: 25.10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chowdhary Furkan Anis, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1629 of 2022 /RG/LP Dated: 25.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sophia Habib**  
**D/O Habib Chowdhary**  
**R/O Opposite 411/A, Put A3, Gandhi Nagar, Jammu**

vide notification No. 524 dated 08-6-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

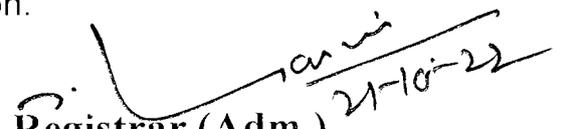
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37695-702 - RG/LP Dated: 25.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sophia Habib, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1630 of 2022/RG/LP Dated: 27.10.2022

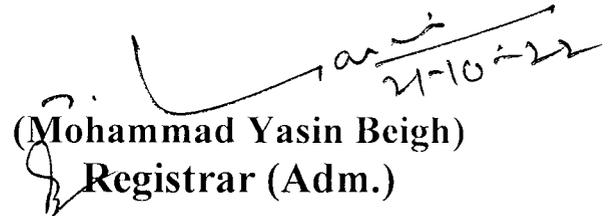
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ankush Sharma**  
**S/O Ram Krishan**  
**R/O Village Budhi, Tehsil Chowki Choura, Akhnoor, District Jammu**

vide notification No. 426 dated 05.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

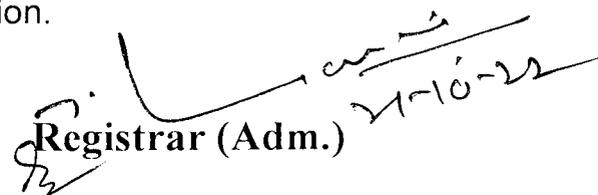
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37716-23-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankush Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1631 of 2022/RG/LP Dated: 27.10.2022

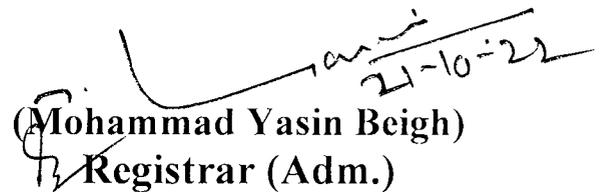
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ananya Sharma**  
**D/O Ashok Kumar**  
**R/O Ward No.1, Tehsil Rajpura, District Samba**  
**A/P 136/2, Shiv Nagar, Talab Tillo, Street No.2, Jammu**

vide notification No. 438 dated 05.6.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

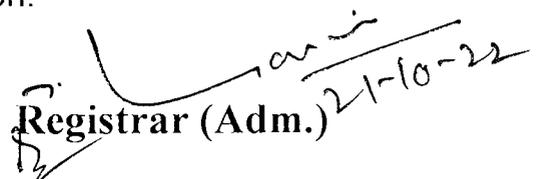
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No. 37724-31-RG/LP Dated: 27-10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ananya Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1632 of 2022/RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Anurag Bakshi**

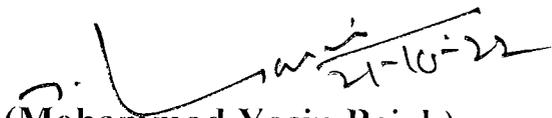
**S/O Ajay Bakshi**

**R/O H.No.23, Extn.-2, Subash Nagar, Tehsil & District Jammu**

vide notification No. 444 dated 5.6.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

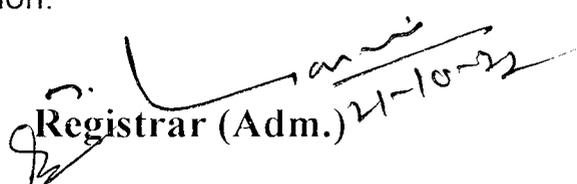
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37732-39-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anurag Bakshi, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1633 9/2022 /RG/LP Dated: 27.10.2022

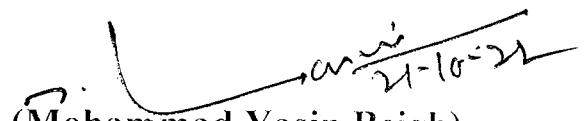
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Gupta  
S/O Rakesh Gupta  
R/O H.No.365, Sarwal Chowk, Rehari, Tesil & District Jammu

vide notification No. 450 dated 05.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

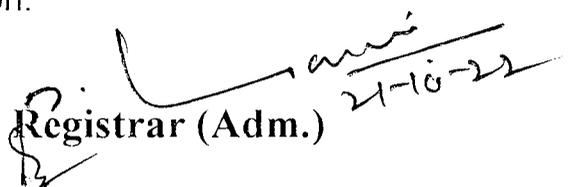
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37740-47 -RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Gupta**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1634 of 2022/RG/LP Dated: 27.10.2022

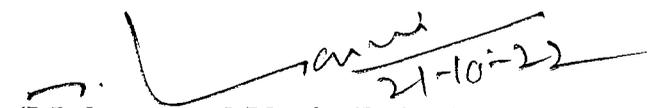
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Dhruv Pant**  
**S/O Rahul Pant**  
**R/O House No.214, Sector-4, Upper Roop Nagar, Jammu**

vide notification No. 451 dated 05.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

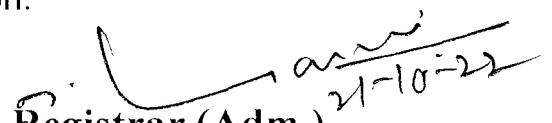
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37748-55-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dhruv Pant, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1635 of 2022/RG/LP Dated: 27-10-2022

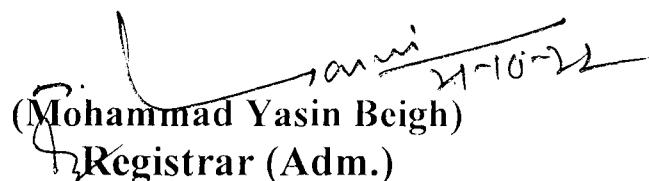
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Haroon Khalid**  
**S/O Khalid Latief**  
**R/O Nowgam, Kandi, Kalas, Tehsil & District Baramulla**

vide notification No. 458 dated 05.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

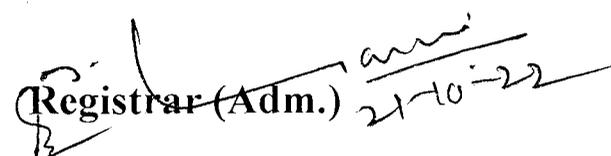
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37756-64-RG/LP Dated: 27-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Haroon Khalid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 27-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1636 of 2022 /RG/LP Dated: 27.10.2022

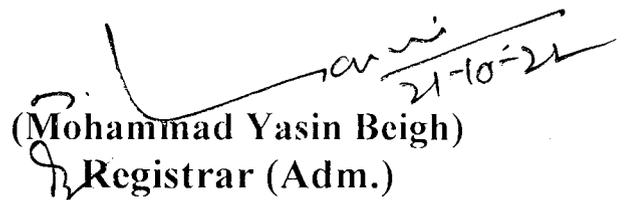
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Swarcha Mahajan**  
**D/O Satinder Gupta**  
**R/O Near Old Bus Stand Rajouri, Tehsil & District Rajouri.**  
**A/P Plot No.205, Opp. Punjabi Brothers, Rehari Colony, Jammu.**

vide notification No. 640 dated 05.7.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

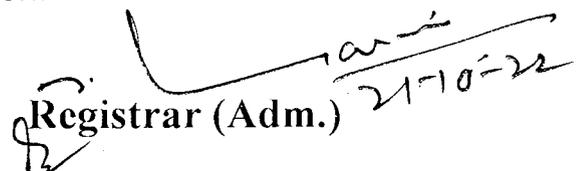
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37765-72-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Swarcha Mahajan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1637 of 2022 /RG/LP Dated: 27-10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Navjot Sharma**

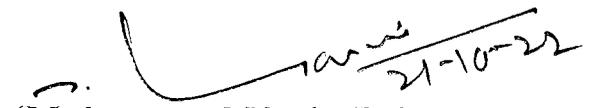
**S/O Naresh Kumar**

**R/O Ward No.17, H.No-23, Purani Poonch, Tehsil Haveli, District Poonch**

vide notification No. 760 dated 12.8.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

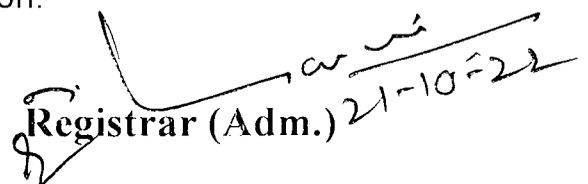
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37773-80 /RG/LP Dated: 27-10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Navjot Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1638 of 2022/RG/LP Dated: 27.10.2022

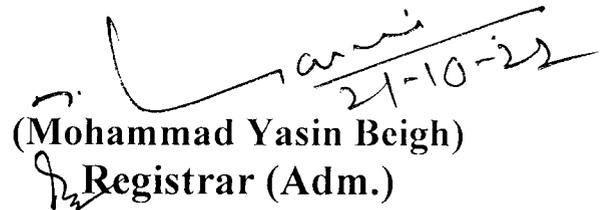
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mohsina**  
**D/O Javed Iqbal Bhat**  
**R/O Mohalla Faridiya Near Noor Masjid Doda, Tehsil & District Doda**  
**A/P Gulmarg Colony Near Opposite City Hospital, Bathindi, Jammu**

vide notification No. 601 dated 05.7.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

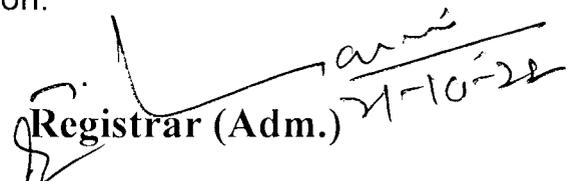
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37701-08-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mohsina**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1639 of 2022/RG/LP Dated: 27.10.2022

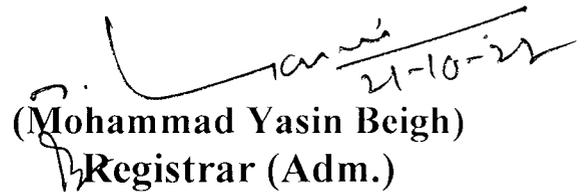
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mehak Hameed**  
**D/O Abdul Hameed Bhat**  
**R/O Bait Ul Muskaan, Kralteng, Tehsil Sopore, District Baramulla**

vide notification No. 602 dated 5.7.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

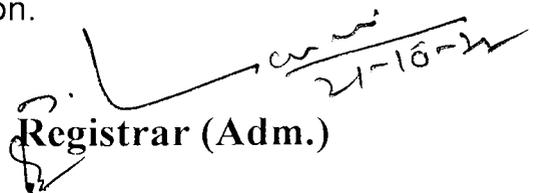
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37789-96-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Hameed**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1640 of 2022/RG/LP Dated: 27.10.2022

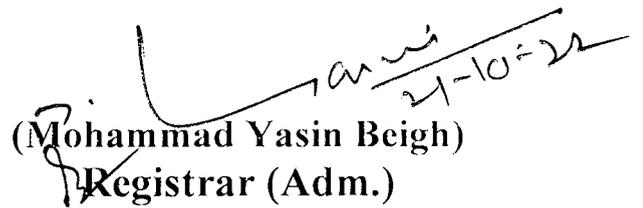
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nadeem Akhter**  
**D/O Mohd Ayoub Khan**  
**R/O Chaktroo, Tehsil Haveli, District Poonch**  
**A/P Nowabad Sunjwan, Jammu**

vide notification No. 624 dated 5.7.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

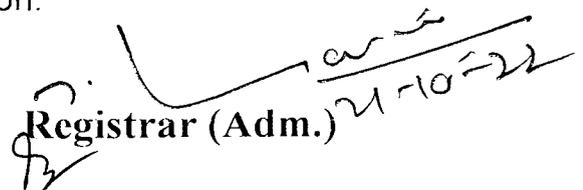
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37797-004 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nadeem Akhter, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1641 of 2022 /RG/LP Dated: 27.10.2022

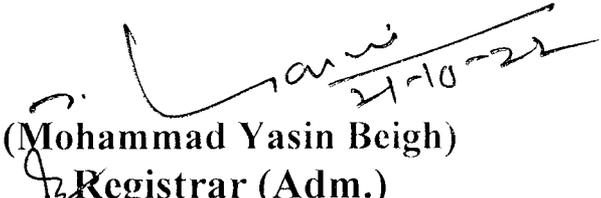
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Palvi Thakur**  
**D/O Bodh Raj Thakur**  
**R/O Gharian Kallan, Near Agriculture Office, Ward No.2, Tehsil Chenani,**  
**District Udhampur**

vide notification No. 627 dated 5.7.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

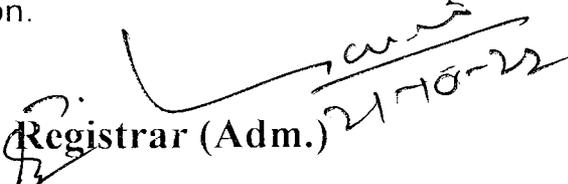
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37805-12- RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palvi Thakur**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1642 of 2022 /RG/LP Dated: 27.10.2022

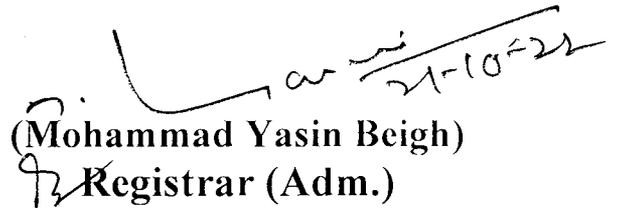
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rajinder Singh**  
**S/O Behari Lal**  
**R/O Phagmulla (Pogal), Tehsil Pogal Paristan (Ukhral), District Ramban**  
**A/P Bohri, Udeywala Jammu**

vide notification No. 638 dated 5.7.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

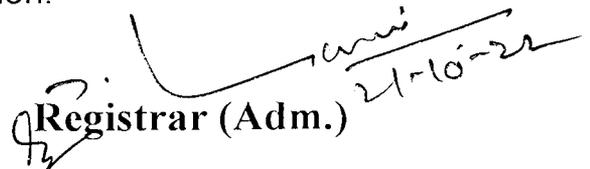
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37813 - 20 - RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajinder Singh, Advocate**  
..... for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1643 of 2022/RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Radika Rajput**  
**D/O Daulat Ram**  
**R/O Bishnah, Sikander Pur, Tehsil & District Jammu**

vide notification No. 639 dated 5.7.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

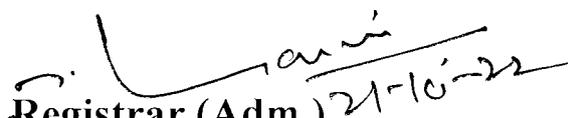
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 27021-20-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Radika Rajput**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1644 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ridhima Nischal**

**D/O Vipam Nischal**

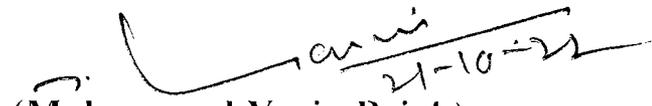
**R/O 192-A, Gandhi Nagar, Jammu**

**A/P 701-A, Aerobera, Luxury Apartments, Sector-1, Channi Himmat, Jammu**

vide notification No. 512 dated 8.6.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

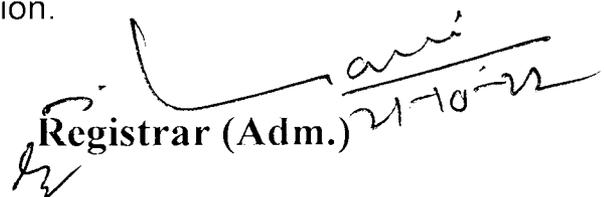
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37029-36 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ridhima Nischal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1645 of 2022/RG/LP Dated: 27.10.2022

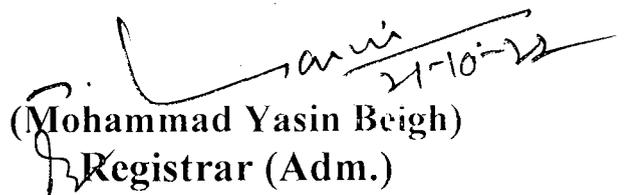
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vishal Dogra**  
**S/O Narender Kumar**  
**R/O Rahya Bagla, Tehsil Vijaypur, District Samba**

vide notification No. 539 dated 0.6.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

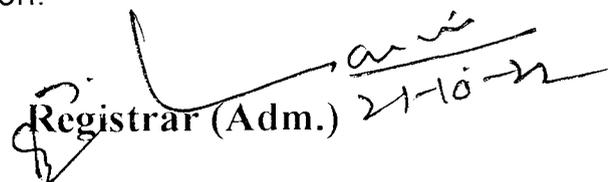
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37837-44-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Dogra, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1646 of 2022/RG/LP Dated: 27.10.2022

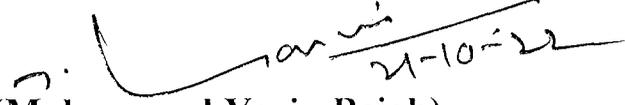
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Taniya Razak**  
**D/O Mohd Razak**  
**R/O Gurha Brahmana, Ban Talab, Jammu**

vide notification No. 536 dated 08.6.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

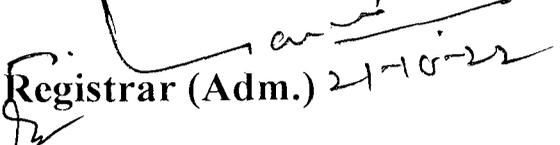
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37845-52-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Taniya Razak, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1647 of 2022 RG/LP Dated: 27-10-2022

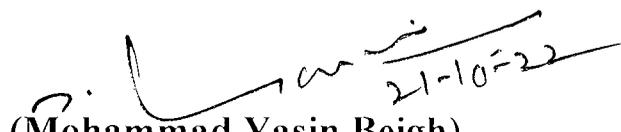
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Virinda Charak**  
**D/O Sohan Singh Charak**  
**R/O Dassal Kartholi, Ward no-1, Town Bari Brahmana, District Samba**

vide notification No. 543 dated 08.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

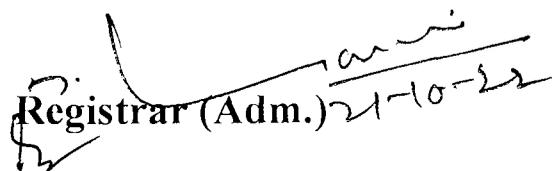
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37853-60 RG/LP Dated: 27-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Virinda Charak, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1648 of 2022/RG/LP Dated: 27.10.2022

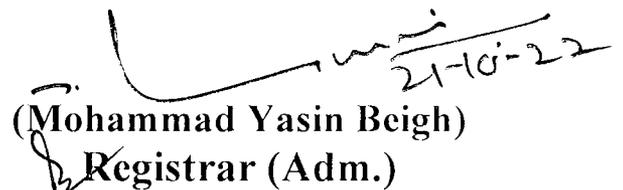
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Satyam Arora**  
S/O Sanjay Arora  
R/O H-No.153, Ward No.18, Near Mandir Morh Dewan Janjh Ghar Sarwal,  
Jammu

vide notification No. 515 dated 31.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

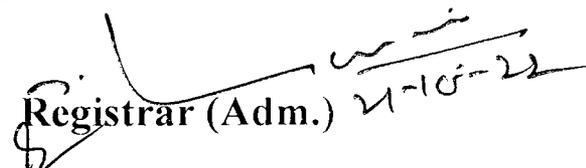
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37861-68 - RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Satyam Arora, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1649 of 2022/RG/LP Dated: 27.10.2022

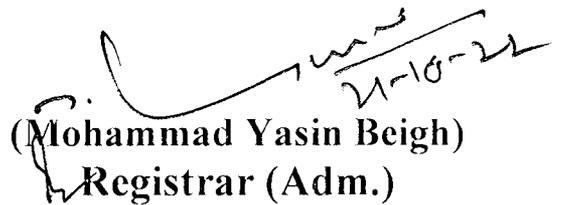
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nahida Tabsam**  
**D/O Ab Rashid Qazi**  
**R/O Ward No.5, Bye-Pass Road, Tehsil Batote & District Ramban**

vide notification No. 494 dated 07.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

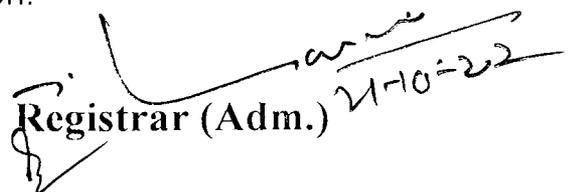
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37869-76-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nahida Tabsam**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1650 / 2022 / RG/LP Dated: 27.10.2022

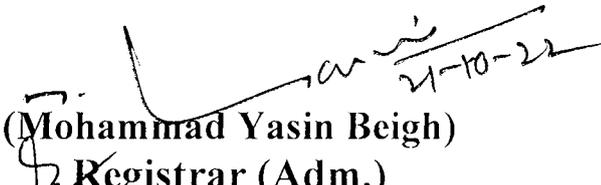
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mustafa Kamal**  
**S/O Nasib Ullah Khan**  
**R/O Chandi Marh, Tehsil Surankote, District Poonch**  
**A/P Ward No.1, Kheora, Danishabad Colony, Rajouri**

vide notification No. 462 dated 26.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

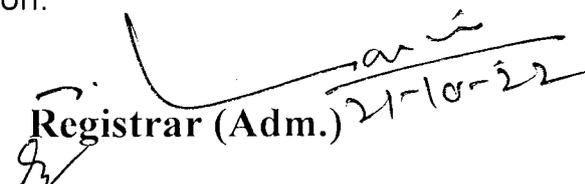
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37877-84 - RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mustafa Kamal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1651 of 2022/RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Randhir Singh**

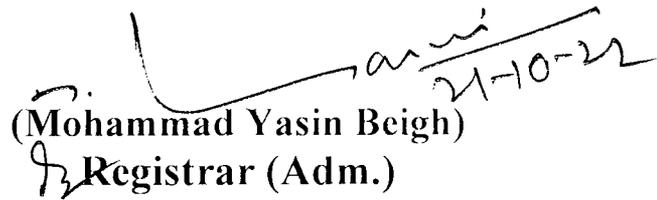
**S/O Nirpal Singh**

**R/O Sector No.1, Gole Munshi Chowk, Bank Colony, Talab Tillo, Jammu**

vide notification No. 509 dated 0.6.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

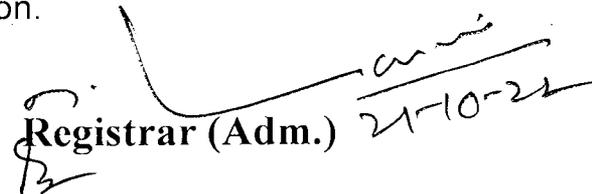
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37885-92-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Randhir Singh**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1652 of 2022/RG/LP Dated: 27.10.2022

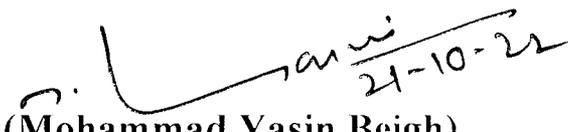
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rahul Parihar**  
**S/O Sagar Singh**  
**R/O Village Kahri, Tehsil Bhalla, District Doda**

vide notification No. 510 dated 0.6.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

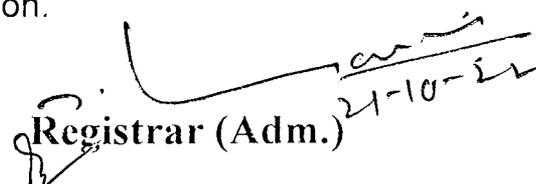
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37893-900 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Parihar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1653 of 2022/RG/LP Dated: 27.10.2022

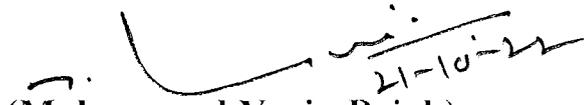
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aamir Rashid Mughal**  
**S/O Mohd Rashid**  
**R/O Naka Manjhari, Tehsil Mendhar, District Poonch**

vide notification No. 556 dated 03.7.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

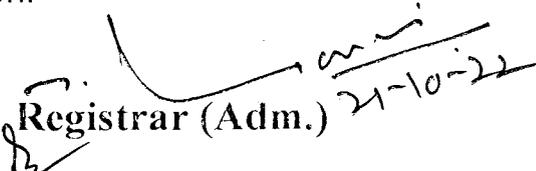
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37901-08-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Rashid Mughal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1654 of 2022/RG/LP Dated: 27.10.2022

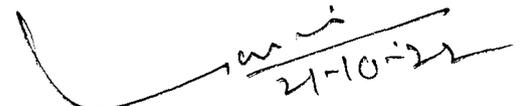
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ahmed Ubaid Ullah**  
**S/O Asif Ali Najar**  
**R/O Kishtwar, Shaheedi Mohalla Tehsil & District Kishtwar**

vide notification No. 569 dated 03.7.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

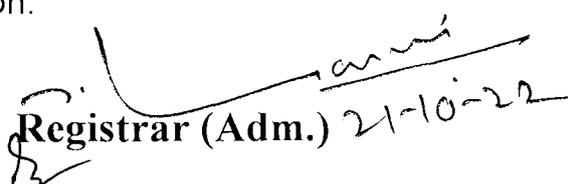
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37909-16-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ahmed Ubaid Ullah, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1655 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Isha Razdan**

**D/O Inder Krishan Razdan**

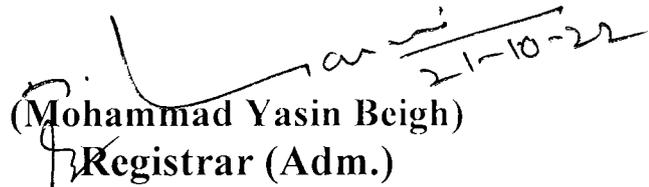
**R/O Habba Kadal, Maddanyar, Tehsil Srinagar South, District Srinagar**

**A/PFlat-9, Block-88, Jagti, Lane-17 Minitownship Jagti, Jammu**

vide notification No. 584 dated 03.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

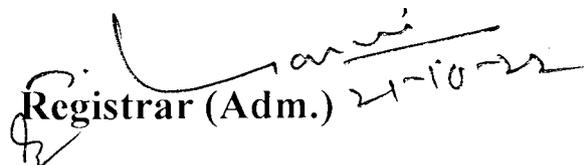
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37917-24-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Isha Razdan**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1656 of 2022 /RG/LP Dated: 27-10-2022

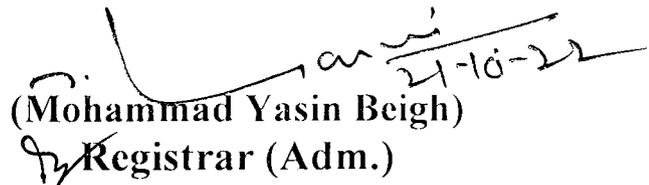
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Kannu Karan Prasher**  
**S/O Sushil Kumar**  
**R/O Village Uttri, P.O. Barwal, Tehsil & District Kathua**

vide notification No. 597 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

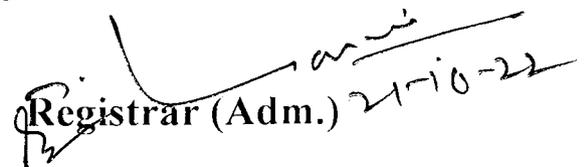
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37925-32-RG/LP Dated: 27-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kannu Karan Prasher, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1657 /2022 /RG/LP Dated: 27.10.2022

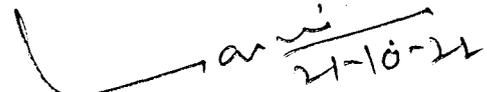
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sajjad Hussain**  
**S/O Mohd. Hussain**  
**R/O Goond Minjee, Tehsil Kargil**  
**A/P- H.NO.150, Bhatindi Kargil Colony, Jammu**

vide notification No. 498 dated 31-3-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

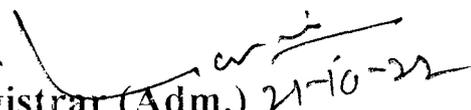
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37933-40 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajjad Hussain, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1050 of 2022 /RG/LP Dated: 27.10.2022

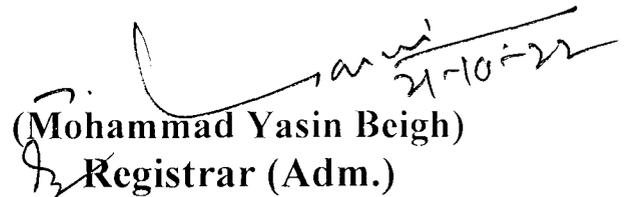
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rizwan Ul Haq**  
**S/O Muhammad Amin Hajam**  
**R/O Batapora, District Shopian**

vide notification No. 510 dated 31.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

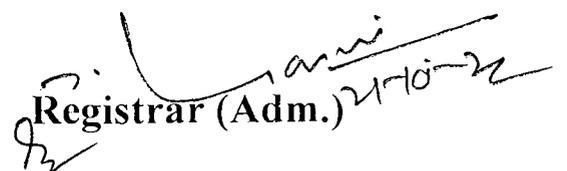
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37941-48 /RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rizwan Ul Haq, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1659 of 2022/RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Neeraj Kumar**  
**S/O Romesh Kumar**  
**R/O Jagir Ghordi, Tehsil Ramnagar, District Udhampur**

vide notification No. 124 dated 27.10.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

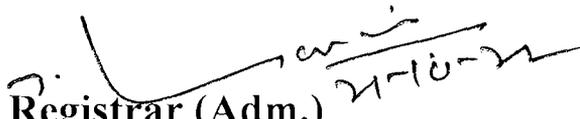
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37949-56 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Neeraj Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1660 of 2022/RG/LP Dated: 27.10.2022

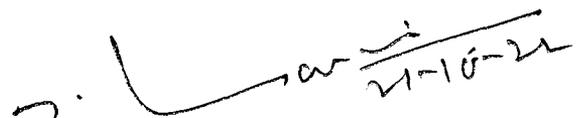
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohammad Haseeb Mir**  
**S/O Gulam Mohammad Mir**  
**R/O Gugloosa, Al Noor Colony, Trehgam, District Kupwara**

vide notification No. 551 dated 31.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

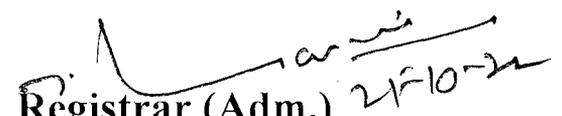
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37957.64 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Haseeb Mir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 27-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1661 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Kanchan Bala**  
**D/O Sh. Krishan Lal**  
**R/O Chakrohi near Krishna Mandir Suchetgarh, Jammu**

vide notification No. 5472 dated 31.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

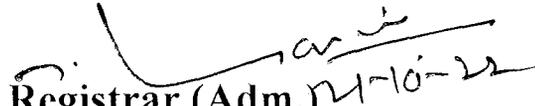
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37965-72 - RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kanchan Bala, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 27-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1662-07/2022/RG/LP Dated: 27.10.2022

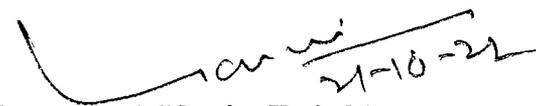
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Kacho Mohd Amil Khan**  
**S/O Kacho Mohd Akbar Khan**  
**R/O H. No.252, Baroo Colony, Kargil**

vide notification No. 541 dated 31.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37973-00-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kacho Mohd Amil Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1663 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Avinash Singh**  
**S/O Vijay Kumar**  
**R/O V.P.O Langer, Tehsil Nowshera, District Rajouri.**  
**A/P Q.No.36, Water Tank Building, Bakshi Nagar, Jammu**

vide notification No. 455 dated 25.6.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37901-00 /RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avinash Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1664 of 2022/RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Anil Singh Bijyal**  
**S/O Ram Raj Bijyal**  
**R/O Village Ganika, Thesil Bhagwa, District Doda**

vide notification No. 1770 dated 19-9-2019 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

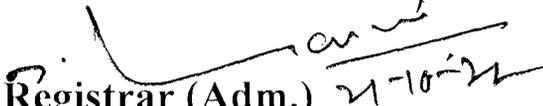
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37989-96-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Singh Bijyal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1665 of 2022/RG/LP Dated: 27.10.2022

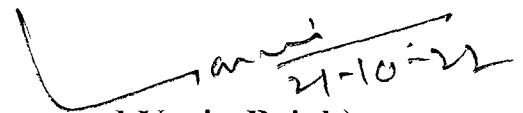
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mudassir Shahid Tak**  
**S/O Shahid Hussain Tak**  
**R/O Village Phagsoo, Tehsil Phagsoo, District Doda**

vide notification No. 491 dated 07-6-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

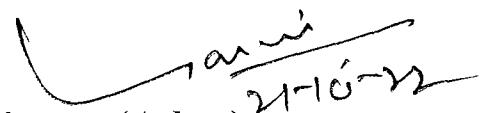
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37997-30004RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudassir Shahid Tak, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1666 of 2022 /RG/LP Dated: 27.10.2022

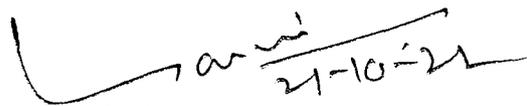
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vijay Kumar**  
**S/O Sukh Dev Dutt**  
**R/O Vill. Kah Tehsil Meramandiran Old Akhnoor, Ward No.7, Jammu**

vide notification No. 002 dated 10.10.2022 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38005-12 - RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vijay Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1667 of 2022 /RG/LP Dated: 27.10.2022

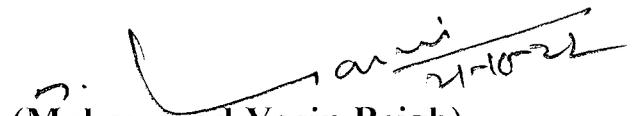
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Mahpara Nasir**  
**D/O Nasir Ahmad Khan**  
**R/O Keran Tehsil Keran, District Kupwara**  
**A/P Nasir Abad Colony Exchange Road Near Fire Service, Upper Dudwan,**  
**Kupwara.**

vide notification No. 506 dated 25-7-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

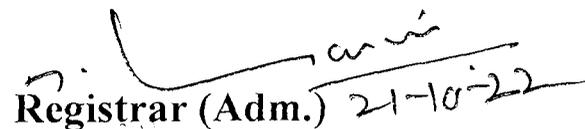
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38013-20- RG/LP Dated: 27-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahpara Nasir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1668 of 2022/RG/LP Dated: 27.10.2022

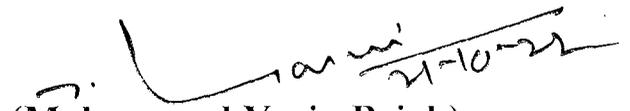
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rishma Sambyal**  
**D/O Dinesh Singh**  
**R/O VPO Tikri, Near J&K Bank, Udhampur**

vide notification No. 516 dated 31.3.2022 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

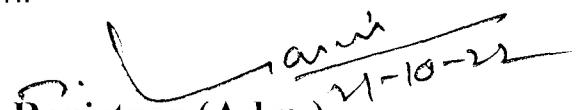
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38021-28 - RG/LP Dated: 27-.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Rishma Sambyal, Advocate

.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1669 of 2022/RG/LP Dated: 27.10.2022

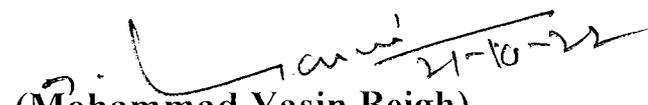
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shazia Banoo**  
**D/O Hamidullah**  
**R/O Village Machrota, Kalan, Tehsil & District Doda**

vide notification No. 530 dated 02.6.21 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

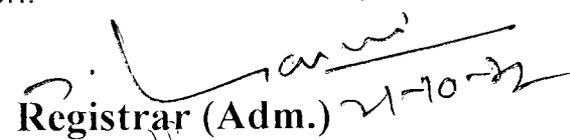
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38029-36. RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Banoo**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1670 of 2022/RG/LP Dated: 27.10.2022

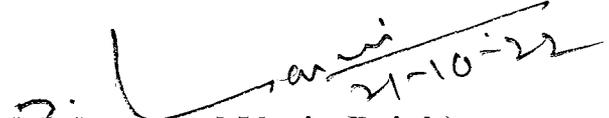
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Zulikha Bano**  
**D/O Ahmed Shah**  
**R/O Bogdang, Tehsil Nubra, District Leh UT- Ladakh**  
**A/P- Murtsey Colony, C/O Ghulam Hussain, Murtsey, Leh**

vide notification No. 525 dated 31.3.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

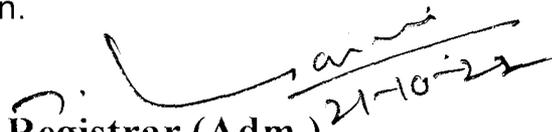
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30037-44-RG/LP Dated: 27-10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zulikha Bano, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1671 of 2022/RG/LP Dated: 27.10.2022

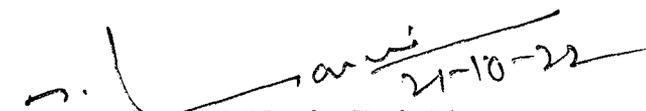
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Abhya Thusoo**  
**D/O Vimal Thusoo**  
**R/O H.No.294, Lane No.6, Krishna Vihar, Janipur, Jammu**

vide notification No. 421 dated 15.10.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

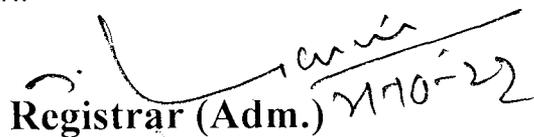
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38045-52-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Abhya Thusoo, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 27-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1672 of 2022/RG/LP Dated: 27.10.2022

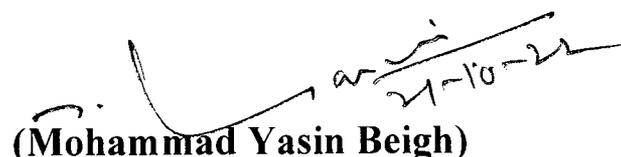
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ayush Sharma**  
**S/O Ravi Dutt Sharma**  
**R/O Bera Bhatta, Matta, Tehsil & District Kishtwar**  
**A/P H.No.860, W.No.37, Janipur Housing Colony, Jammu**

vide notification No. 424 dated 15-6-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

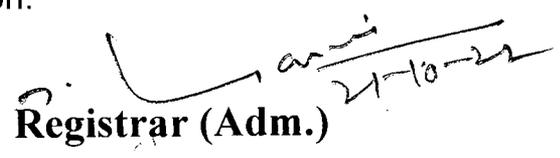
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38053-60-RG/LP Dated: 27.10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ayush Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1673 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Minal Jain**

**D/O Deepak Jain**

**R/O H.No.26, Kucha Kaku Shah, Jain Bazar, Tehsil & District Jammu**

vide notification No. 476 dated 15-6-2022 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

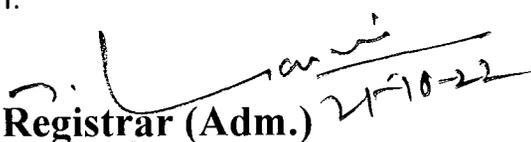
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38061-68 - RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Minal Jain, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1674 of 2022/RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vikrant Sharma**

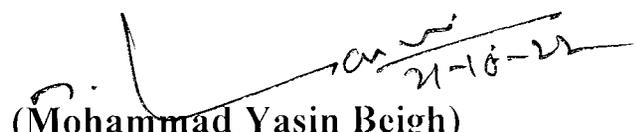
**S/O Vipin Sharma**

**R/O 175/D Janipur Colony, Near Ram Sharam, Ashram, Jammu**

vide notification No. 504 dated 01-4-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

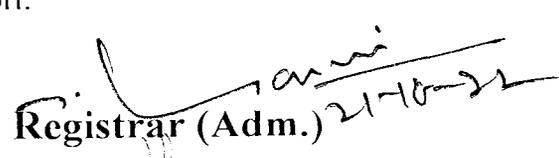
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38069-76-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikrant Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 27-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1675 of 2022/RG/LP Dated: 27.10.2022

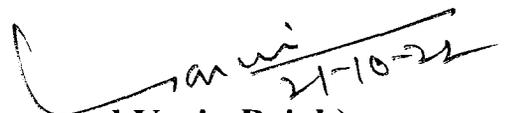
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vidyansh Gupta**  
S/O Vinod Gupta  
R/O 41-P, Extn.1-A, Khoo Wali Gali, Trikuta Nagar, Jammu

vide notification No. 822 dated 27.10.2022 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

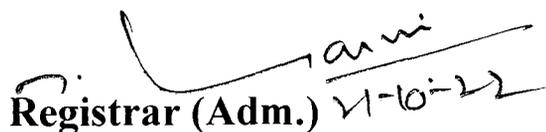
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38077-84-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vidyansh Gupta, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 27-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1676 9/2022/RG/LP Dated: 27.10.2022

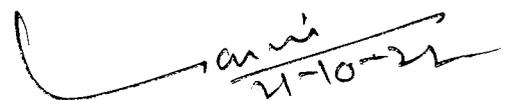
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mashood Ahmad Wani**  
**S/O Shamsudin Wani**  
**R/O Chandian Pajan, Tehsil Devsar, District Kulgam**

vide notification No. 979 dated 09-1-20 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

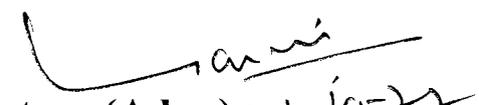
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38086-93 - RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mashood Ahmad Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1677 of 2022/RG/LP Dated: 27.10.2022

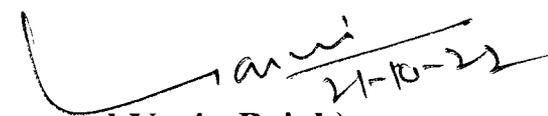
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Hanan Hyder Khawaja**  
**S/O Shabir Ahmad Khawaja**  
**R/O 486, Sector-H, Hamdaniya Colony Bemina, Budgam**

vide notification No. 1060 dated 09-1-2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

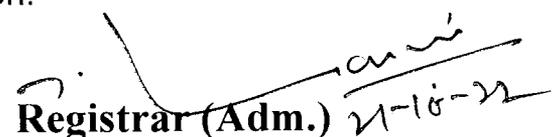
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38094-101-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hanan Hyder Khawaja, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1670 of 2022/RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Advaita Sharma**  
**D/O Arun Kumar Sharma**  
**R/O H.No.202, behind Electric Station, Parade Road, Jammu**

vide notification No. 1668 dated 19.11.2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

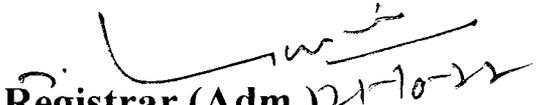
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38102-09-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Advaita Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1679 of 2022/RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ayush Sharma**

**S/O Romesh Kumar**

**R/O Kund Ward No.4, Bhajwal, Tehsil Sunderbani, District Rajouri**

**A/P Ward No.10, H.No.89, near Airtell Tower, Thera Sunderbani, Rajouri**

vide notification No. 425 dated 05-6-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

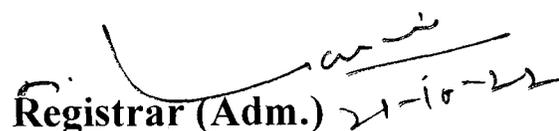
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38110-17-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ayush Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1680 of 2022/RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Akash Deep Singh**  
**S/O Gandharb Singh Andotra**  
**R/O Ward No.11, Near Ram Mandir, Kathua**  
**A/P T.D.S College of Education, Ward No.9, Old Bus Stand, Kathua**

vide notification No. 1514 dated 09-1-2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38118-25-RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Deep Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1681 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aman Deep Singh Sudan**  
**S/O Sh. Gurbax Singh Sudan**  
**R/O H.No 192, W.No.7, Kama Khan, Haveli, District Poonch**

vide notification No. 1005 dated 14.9.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

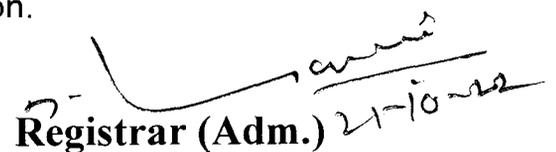
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38126-33 - RG/LP Dated: 27 - 10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aman Deep Singh Sudan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1602 of 2022 /RG/LP Dated: 27.10.2022

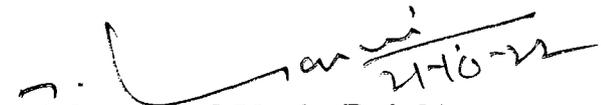
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rehana Manzoor**  
**D/O Manzoor Ahmad Lone**  
**R/O Garoora New Lone Mohalla Garoora District Bandipora**

vide notification No. 1100 dated 16-7-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

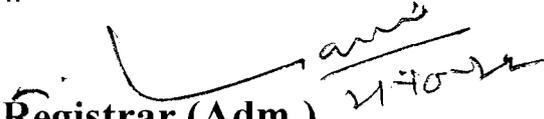
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38134-41- RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rehana Manzoor, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1603 of 2022 /RG/LP Dated: 27-10-2022

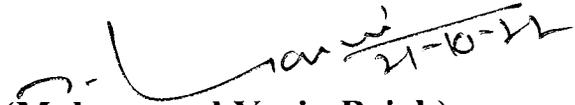
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Suhail Farooq**  
**D/O Farooq Ahmad Dar**  
**R/O Agrikalan, Magam, Tehsil Pattan, District Baramulla**

vide notification No. 760 dated 12-0-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38142-49-RG/LP Dated: 27-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suhail Farooq, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1684/2022 /RG/LP Dated: 27.10.2022

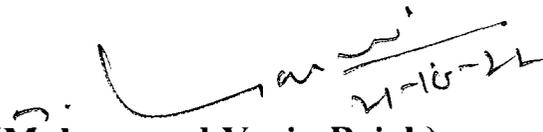
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abhishek Dubey**  
**S/O Kuldeep Kumar Dubey**  
**R/O H.No-48, Ward No-1, Main Bazar Katra, District Reasi**

vide notification No. 730 dated 27.10.2022 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

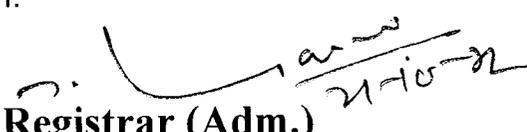
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38150-57 - RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Dubey, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1685 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Raghav Kohli**

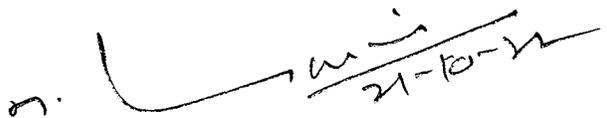
**S/O Sumeshwar Kohli**

**R/O H. No.65, Lakhdara Street, Below Purani Mandir ,Tehsil & District  
Jammu**

vide notification No. 121 dated 05-7-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38158-65 RG/LP Dated: 27-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raghav Kohli, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 21-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 16870/2022 /RG/LP Dated: 27.10.2022

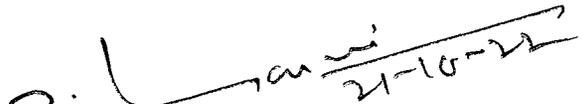
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Roshiba**  
**D/O Roshan Lal**  
**R/O H.No. 437, L.No.17, Rajpura Mangotrian, Tehsil & District Jammu**

vide notification No. 532 dated 05-7-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

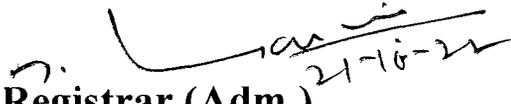
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38174-80 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roshiba, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1688 of 2022 RG/LP Dated: 27.10.2022

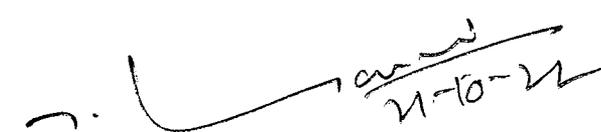
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rahat Pargal**  
**S/O Anil Pargal**  
**R/O Ward No.4-5, M.C Samba, Tehsil & District Samba**

vide notification No. 633 dated 05.12.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

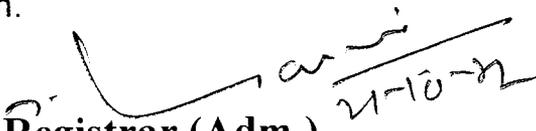
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38101-00 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahat Pargal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1713 of 2022/RG/LP Dated: 20-10-2022

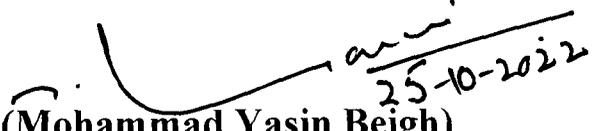
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shilpa Sharma**  
**D/O Raj Kumar**  
**R/O Village Bal Shama, Tehsil Sunder Bani, District Rajouri**  
**A/P VPO Mishri Wala, Jammu**

vide notification No. 766 dated 12-08-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

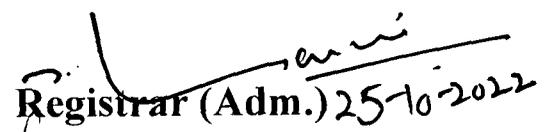
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38353-60-RG/LP Dated: 20-10-2022 my

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shilpa Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-2022  
my

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1714 of 2022/RG/LP Dated: 20.10.2022

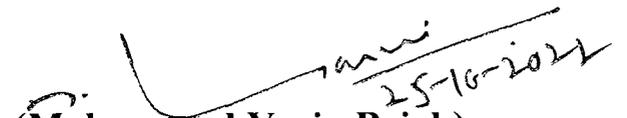
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Hilal Ahmad Khan**  
S/O Gh Mohi Ud Din Khan  
R/O Turk Bat Pora, Tangmarg, Tehsil Kunzer, District Baramulla

vide notification No. 745 dated 12.08.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

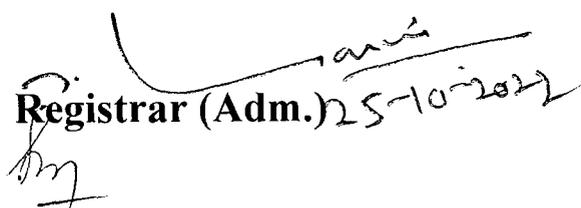
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38361-68-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hilal Ahmad Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1715 of 2022 /RG/LP Dated: 28.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tania Jamwal**  
**D/O Jagdev Singh**  
**R/O Udhampur, Jalandhar Fabricators Workshop, Near Dak Banglow,**  
**Lower Trikuta Nagar, Tehsil & District Udhampur.**

vide notification No. 668 dated 05-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

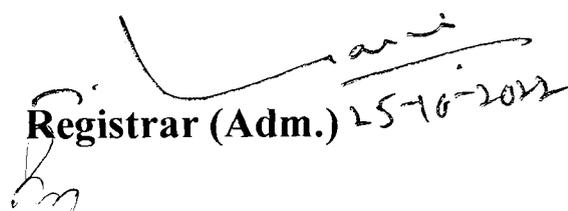
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38369-75 RG/LP Dated: 28.10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Jamwal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1716 of 2022/RG/LP Dated: 2810.2022

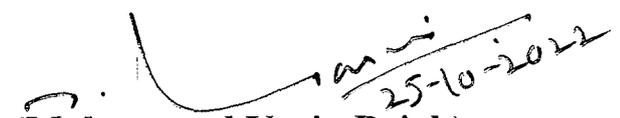
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tayba Gulnar Subla**  
**D/O Farhat Hussain Subla**  
**R/O Ashyana Eram, Buchwara Dalgate, Tehsil Khanyar, District Srinagar**

vide notification No. 169 dated 25-10-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38376-82 RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tayba Gulnar Subla, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1717/2022/RG/LP Dated: 28.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vipin Kumar**  
**S/O Dev Raj**  
**R/O Changran, Tehsil & District Kathua**

vide notification No. 673 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

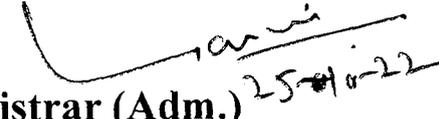
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38383-90/RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vipin Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 25.10.22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1718 of 2022 /RG/LP Dated: 28.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zeeshan**  
S/O Mohd. Ayoub  
R/O Manoie (Bhatyas), Tehsil Chilly Pingal, District Doda  
A/P H.No.196, Gujjar Nagar, Jammu.

vide notification No. 677 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

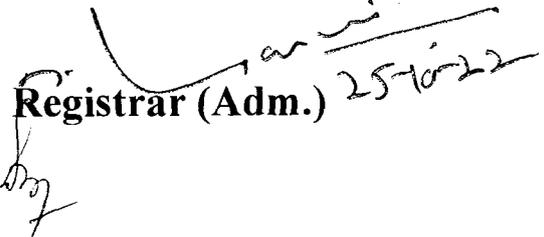
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3839A-96 /RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zeeshan**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1719 of 2022 /RG/LP Dated: 28.10.2022

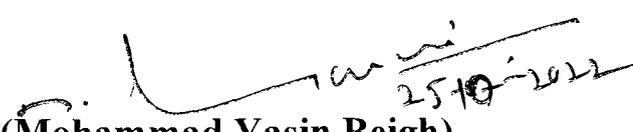
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zaid Mehraj**  
S/O Peerzada Mehraj Ud Din  
R/O Tajdar Colony, Zakura, Lane No.1, Tehsil Srinagar North, District Srinagar

vide notification No. 570 dated 05-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

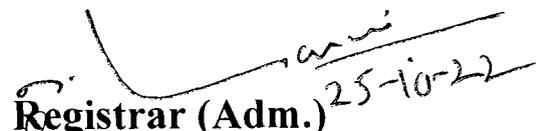
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38397-403 RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaid Mehraj, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1720 9/2022/RG/LP Dated: 28.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Anayat Pervaz**  
**S/O Ghulam Haider**  
**R/O. Lohai, Ward No-3, Lohai Malhar, District Kathua**

vide notification No. 686 dated 19-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*M. Yasin Beigh*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*25-10-22*

No: 38397-403 RG/LP Dated: 20.10.2022 *by*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anayat Pervaz, Advocate**  
..... for information and necessary action.

*M. Yasin Beigh*  
**Registrar (Adm.)**  
*25-10-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1722 of 2022/RG/LP Dated: 28-10-2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aasima Aafreen**

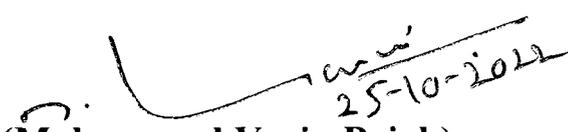
**D/O Ghulam Mohammad Lone**

**R/O Batwina Ganderbal, Ganjipora, Tehsil Wakura, District Ganderbal**

vide notification No. 608 dated 19.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

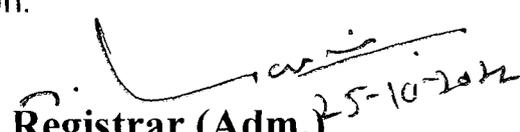
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38404-11-RG/LP Dated: 28-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aasima Aafreen, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1722 of 2022/RG/LP Dated: 20.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mazhar Hussain**

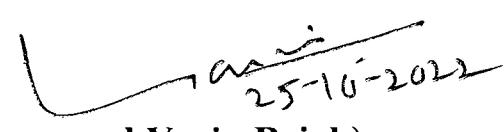
**S/O Mukthar Ahmed**

**R/O Village Gunthal Mohalla Dhuruniana, Tehsil Surankote, District Poonch**

vide notification No. 702 dated 19.07.2024 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

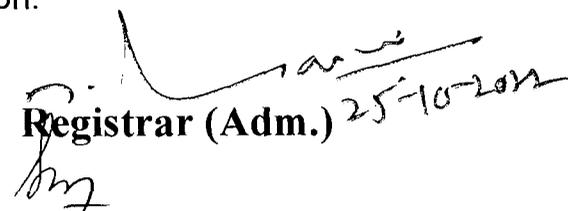
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30477-04 RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mazhar Hussain, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1723 of 2022/RG/LP Dated: 20.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Siddharth Jamwal**  
**S/O Chetan Singh Jamwal**  
**R/O Ward No.1, House No.49, Tehsil Bishnah, District Jammu**

vide notification No. 517 dated 08-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

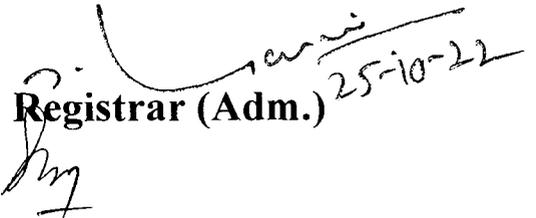
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38485-92-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Siddharth Jamwal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1724 of 2022/RG/LP Dated: 28.10.2022

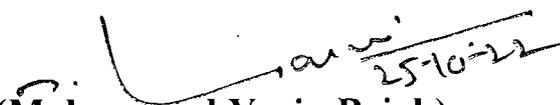
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shabir Ahmad Reshi**  
**S/O Ab Gani Reshi**  
**R/O Wachi, Mominabad, Tehsil Zanipora, District Shopian**

vide notification No. 520 dated 08.6.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

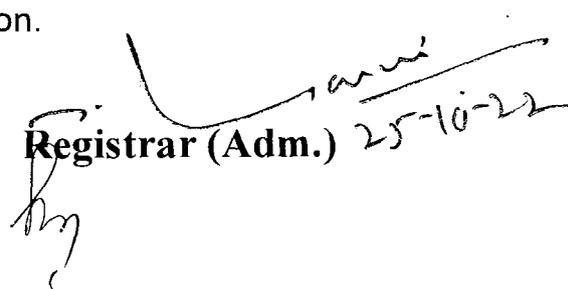
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38493-500-RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad Reshi, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1725 of 2022/RG/LP Dated: 20.10.2022

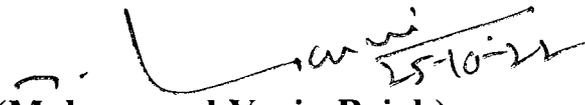
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sourav Kattal**  
**S/O Balbir Singh**  
**R/O Ward No-19 Shivanagar, Tehsil & District Kathua**

vide notification No. 641 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

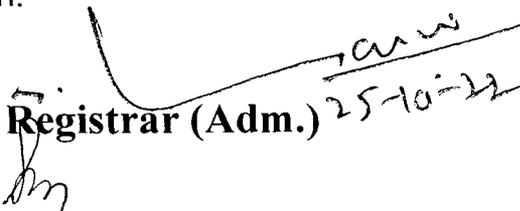
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38501-08- RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourav Kattal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1726 of 2022/RG/LP Dated: 20.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Azfar Pirzada**

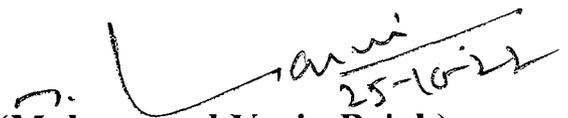
**D/O Miraj Azim**

**R/O Rambagh, Near Diamond Silk Factory, Rambagh, Srinagar**

vide notification No. 570 dated 03.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30509-16-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Azfar Pirzada, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1727 of 2022/RG/LP Dated: 28-10-2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Danesh Sharma**

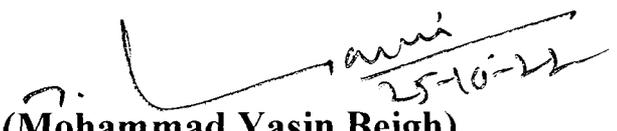
**S/O Girdhari Lal**

**R/O Khana Chak, R.S.Pura, Khana Chak, Tehsil R.S.Pura, District Jammu**

vide notification No. 573 dated 03-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30517-24-RG/LP Dated: 28-10-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danesh Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1720 of 2022/RG/LP Dated: 28.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Dakshita Sharma**  
**D/O Jagdish Sharma**  
**R/O W.No.15, H.No.165, Karlai Kangloo Tehsil & District Udhampur**  
**A/P W.No.39, Lower Patoli Magotrian, Jammu**

vide notification No. 575 dated 03.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

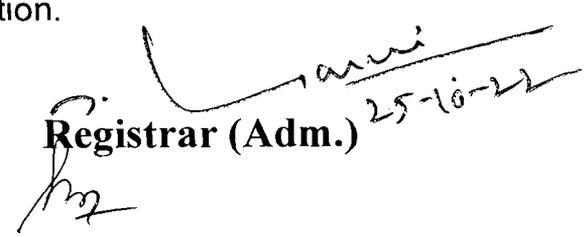
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38525-32-RG/LP Dated: 28.10.2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Dakshita Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1729 of 2022/RG/LP Dated: 20.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Gazi Ahmad Khan**

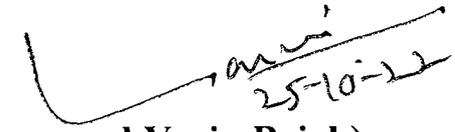
**S/O Gh Mohi Ud Din Khan**

**R/O Rathsun, Akil Darun Mohalla Rathsun, Tehsil Beerwah, District Budgam**

vide notification No. 581 dated 03-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

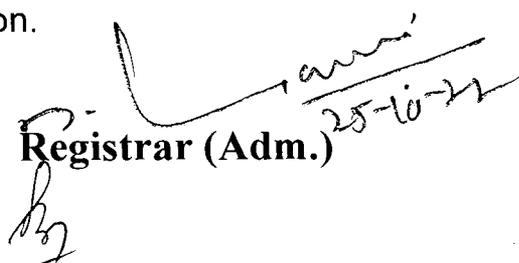
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38533-40 RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gazi Ahmad Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1730 of 2022 /RG/LP Dated: 28.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ishrat Bashir**

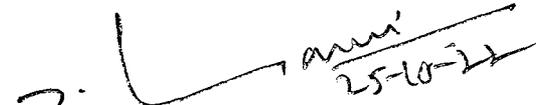
**D/O Bashir Ahmad Dar**

**R/O Kirmani Abad Sozeith, Lawaypora, Tehsil Narbal, District Budgam**

vide notification No. 588 dated 03.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

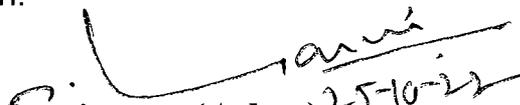
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38543-50-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Bashir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1731 of 2022/RG/LP Dated: 28.10.2022

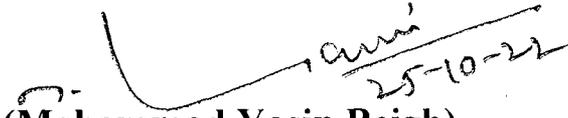
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Prakul Gandotra**  
S/O Sunil Kumar Gandotra  
R/O Q.No.11, Resham Ghar Colony, Tehsil & District Jammu

vide notification No. 501 dated 07-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

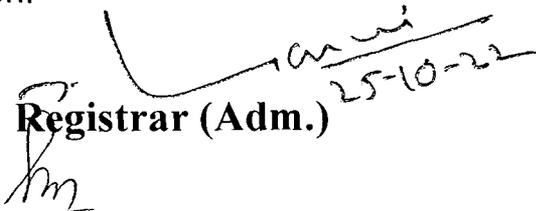
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30551-50-RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Prakul Gandotra, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1732 of 2022/RG/LP Dated: 28.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Priyanka Kalsi**  
**D/O Ramesh Kalsi**  
**R/O Old Sheikh Nagar, New Bahu Fort, Tehsil Bahu, District Jammu**

vide notification No. 505 dated 07.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*25-10-22*

No: 30561-60 - RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Kalsi, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*25-10-22*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1733 of 2022/RG/LP Dated: 28.10.2022

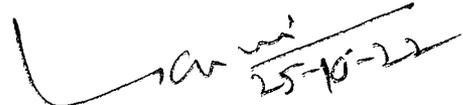
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rishu Rajeshwar**  
**S/O Narinder Kumar Sharma**  
**R/O V.P.O Bhaddu, Ward No.1, Tehsil Billawar, District Kathua**

vide notification No. 513 dated 8-6-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

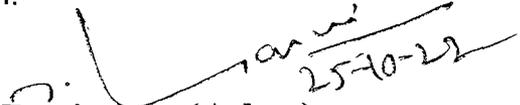
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38569-76-RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rishu Rajeshwar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1734 of 2022/RG/LP Dated: 28.10.2022

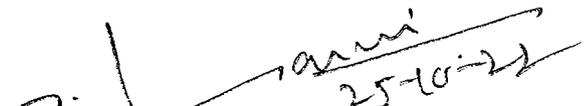
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aqib Ul Ahad Wani**  
**S/O Abdul Ahad Wani**  
**R/O Pati- Devipora Gogjigund Tehsil Tulamulla, District Ganderbal**

vide notification No. 442 dated 05-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38577-84-RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aqib Ul Ahad Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1735 of 2022/RG/LP Dated: 20.10.2022

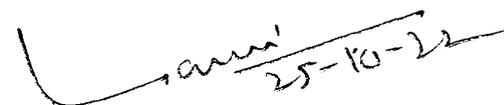
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Afshana Bashir**  
**D/O Bashir Ahmad Dar**  
**R/O Wadipora, Ompora, Tehsil & District Budgam**

vide notification No. 447 dated 05-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

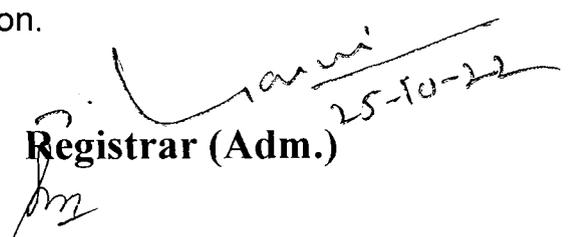
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30505-92 RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afshana Bashir**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1736 of 2022 /RG/LP Dated: 20.10.2022

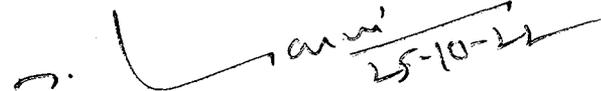
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Faizan Majid**  
S/O Abdul Majid Dharzi  
R/O Braripora, Khan Kahi, Sokhta, Nawakadal, District Srinagar

vide notification No. 454 dated 05-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38593-600-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faizan Majid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1737 of 2022/RG/LP Dated: 28.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Ankita Bhat**

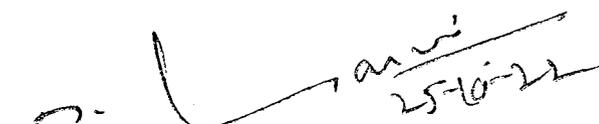
**D/O Varinder Bhat**

**R/O Nowabad Sunjuwan, Near Pooja Medical Store, Tehsil & District Jammu**

vide notification No. 560 dated 03.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

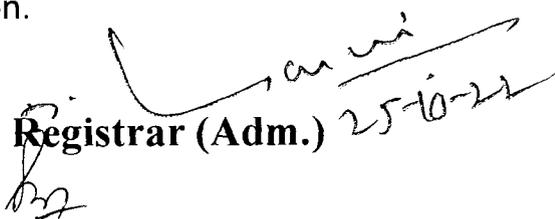
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38601-08/RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ankita Bhat**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1738 of 2022/RG/LP Dated: 20.10.2022

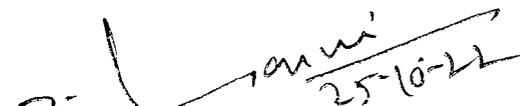
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Amandeep Singh**  
**S/O Sham Singh**  
**R/O Garkhal, Tehsil Akhnoor, District Jammu**

vide notification No. 566 dated 03.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

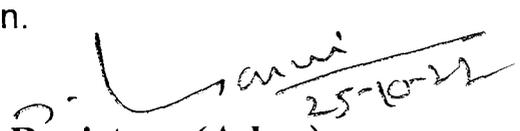
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38609-16-RG/LP Dated: 20.10.2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amandeep Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1689 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zaman Irshad Parry**  
**S/O Irshad Ahmad Parry**  
**R/O Bongam Kulgam Opp. Police Station Kulgam**  
**A/P Bismillah Colony, Azad Basti, Natipora, Srinagar**

vide notification No. 464 dated 26-03-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 382007 /RG/LP Dated: 27.10.2022 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaman Irshad Parry, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1690 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Asif Yousuf Reshi**  
**S/O Mohd Yousuf Reshi**  
**R/O Shallabugh, Khanday Mohalla, Tehsil Tulmulla, District Ganderbal**

vide notification No. 423 dated 05-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

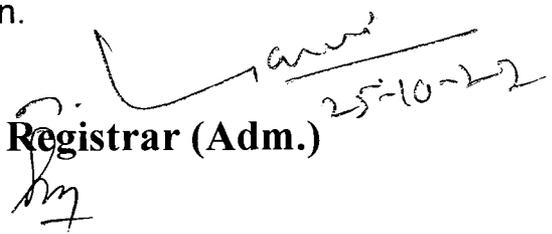
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38200-75 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Yousuf Reshi, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1691 of 2022 /RG/LP Dated: 27.10.2022

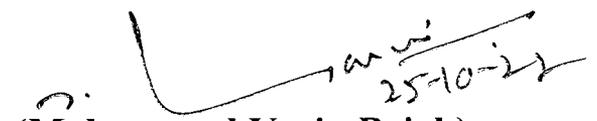
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Firdous Abdullah**  
**S/O Mohammad Abdullah Lone**  
**R/O Larkipora, Tesil & District Kulgam**

vide notification No. 453 dated 05-06-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

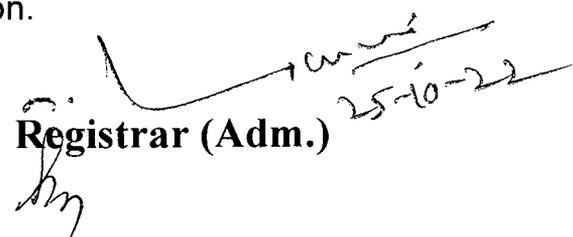
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38216-23 /RG/LP Dated: 27.10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Firdous Abdullah, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1692 of 2022 RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Neha Pandita**

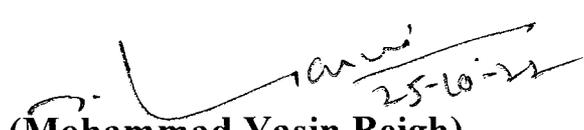
**D/O Baya Ji Pandita**

**R/O H.No.178, Sector 2B, Om Vihar, Vinayak Nagar, Muthi, Tehsil & District Jammu**

vide notification No. 622 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

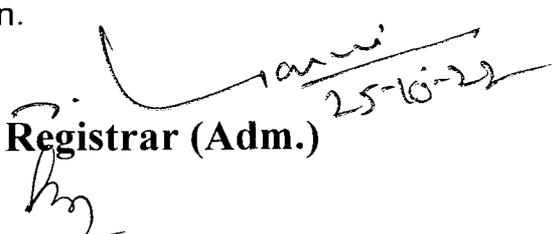
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30224-31 RG/LP Dated: 27.10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Pandita, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1693 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Nasir Qadir Malik**  
**S/O Gh. Qadir Malik**  
**R/O Summer Bugh, Badgam, Tehsil B .K.Pora, District Badgam**

vide notification No. 623 dated 05-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*M. Yasin*  
25-10-22  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 38232-29 /RG/LP Dated: 27.10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Badgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Badgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nasir Qadir Malik, Advocate**  
.....for information and necessary action.

*M. Yasin*  
25-10-22  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1694 of 2022 RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Priya Katoch**  
D/O Balbeer Singh  
R/O Ward No.4, Kothi Mohalla, Battal, Tehsil & District Udhampur

vide notification No. 626 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*M. Yasin Beigh*  
25-10-2022  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38240-47 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priya Katoch, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
25-10-22  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1694 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Indu Pangotra**  
**D/O Girdhari Lal Pangotra**  
**R/O Garh Mandi Samba, Tehsil & District Samba**

vide notification No. 591 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*ammi*  
*25-10-22*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 38264-71 /RG/LP Dated: 27.10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Indu Pangotra, Advocate**  
.....for information and necessary action.

*ammi*  
*25-10-22*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 16950/2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jameel Ahmed**  
**S/O Maqbool Ahmed**  
**R/O Bathindi, Near Tube Well, Tehsil Bahu, District Jammu**

vide notification No. 593 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*M. Yasin Beigh*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 38272-79 /RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jameel Ahmed, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1696 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jazib Ahmad Yattoo**

**S/O Gh. Hassan Yattoo**

**R/O Ogmuna, Rather Mohalla, Kunder Tehsil Kawarhama, District Baramulla**

vide notification No. 594 dated 05-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 38200-07 /RG/LP Dated: 27.10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jazib Ahmad Yattoo, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1697 of 2022/RG/LP Dated: 27.10.2022

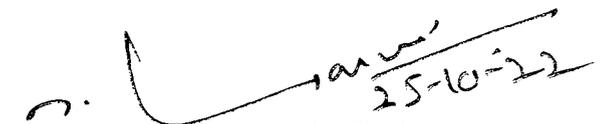
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Lalie Majid**  
**D/O Abdul Majid Thakur**  
**R/O Lethpora, Mohall Pethpora,**  
**Tehsil Pampore, District Pulwama.**

vide notification No. 600 dated 25-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38200-95/RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Lalie Majid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1690 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Manisha Rajput**  
**D/O Sudershan Singh**  
**R/O Bharatgarh, Nud, Gujwal, Tehsil & District Samba**

vide notification No. 603 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*M. Yasin Beigh*  
25-10-22  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 38296-303 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manisha Rajput, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
25-10-22  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1699 of 2021 RG/LP Dated: 27.10.2022

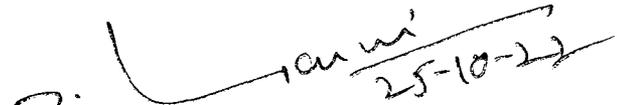
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Misba Atiq**  
**D/O Atiq Ul Rehman**  
**R/O Khwaja House Ward No.8, Tehsil Basoli, District Kathua**  
**A/P Lane No.8, Usmaan Colony, Bathindi, District Jammu**

vide notification No. 606 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

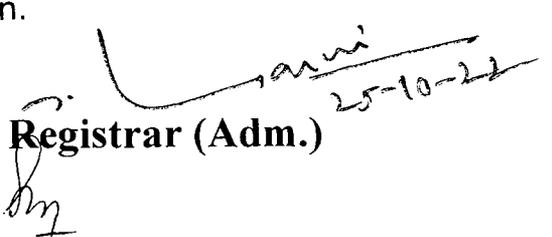
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38304-11 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Misba Atiq, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1700 of 2021 RG/LP Dated: 27.10.2022

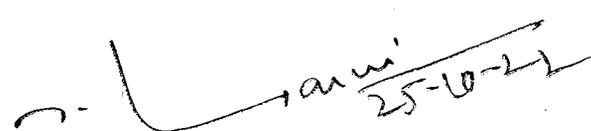
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Meekail Wahab Rather**  
**S/O Abdul Wahab Rather**  
**R/O Sindoo Sermal, Chak Sermal, Tehsil Keegam, District Shopian**  
**A/P Alyalpora Shopian**

vide notification No. 608 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

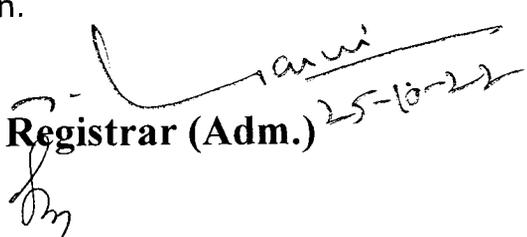
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38304-11 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Meekail Wahab Rather, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1702 0/2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mubashar Hussain Naik**  
**S/O Abdul Gani Naik**  
**R/O Manthori, Jatheli, Tehsil Mohalla, District Doda**

vide notification No. 614 dated 05-07-2024 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 38280-37 RG/LP Dated: 27.10.2022 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubashar Hussain Naik, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1703 of 2022 /RG/LP Dated: 27 .10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Michael Singh Dogra**

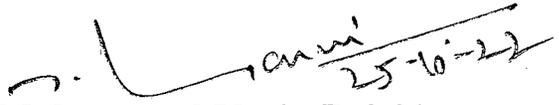
**S/O B. Singh Dogra**

**R/O Chak Chua, Bari Brahamna, Tehsil Bishnah, District Jammu**

vide notification No. 615 dated 05-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

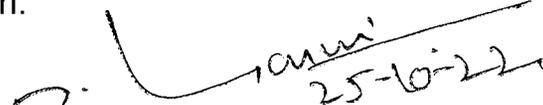
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38238-45 RG/LP Dated: 27 .10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Michael Singh Dogra, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1704 of 2022/RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mool Singh**  
**S/O Bhabishan Singh Bali**  
**R/O Muthalal Alinbass, Tehsil Ukhral, District Ramban**

vide notification No. 616 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*M. L. Yasin*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 30246.53 RG/LP Dated: 27.10.2022 *Mj*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mool Singh, Advocate**  
..... for information and necessary action.

*M. L. Yasin*  
**Registrar (Adm.)** 25-10-22  
*Mj*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1705 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Faheem Altaf**  
**S/O Mohmad Altaf Reshi**  
**R/O Nowgam, Devsar, Reshi Mohalla, District Kulgam**

vide notification No. 693 dated 19.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*M. Yasin*  
25-10-22  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 38254-61 /RG/LP Dated: 27.10.2022 *by*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faheem Altaf, Advocate**  
.....for information and necessary action.

*M. Yasin*  
25-10-22  
**Registrar (Adm.)**  
*by*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1706 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Muneeb Ahmed Shad**  
**S/O Muzaffar Hussain Shad**  
**R/O H.No.61, Ward No.7, Shaheedi Mohalla, Tehsil & District Kishtwar**  
**A/P 7/6 Firdous Abad Sunjiwan, Jammu**

vide notification No. 617 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

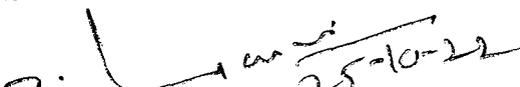
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38262-69 /RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muneeb Ahmed Shad, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1707 of 22 /RG/LP Dated: 27.10.2022

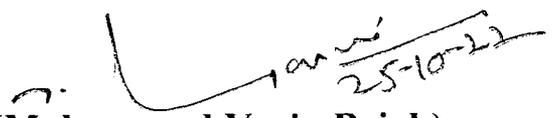
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sharika Malik**  
**D/O Gh Mohd Malik**  
**R/O Pinjura Shopian, Tehsil & District Shopian**

vide notification No. 654 dated 05.07.2024 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

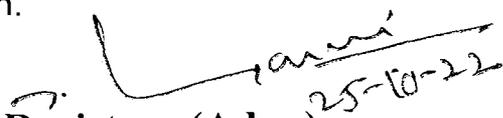
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30270-77 RG/LP Dated: 27.10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sharika Malik, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1708 of 2022 /RG/LP Dated: 27.10.2022

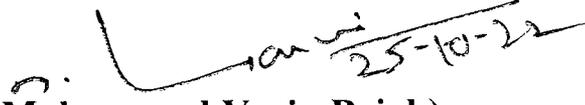
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Safeer Ahmed**  
**S/O Mohd Taj**  
**R/O Gulhalta, Tehsil Mendhar, District Poonch**

vide notification No. 661 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

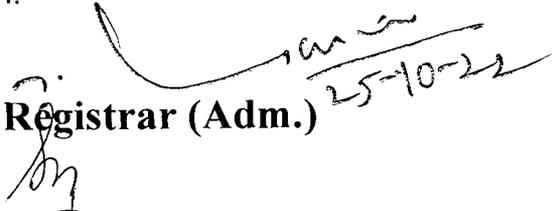
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30279-07 /RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Safeer Ahmed, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1709 of 2022 RG/LP Dated: 27.10.2022

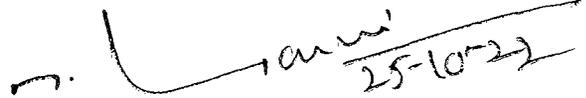
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sehar Choudhary**  
**D/O Mohd Iqbal**  
**R/O H-No.33, Newplot, Tehsil & District Jammu**

vide notification No. 667 dated 05-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

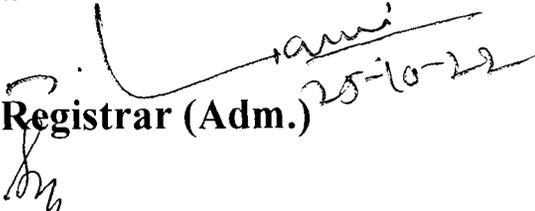
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38288-95 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehar Choudhary, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1710 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Vishal Sharma**  
**S/O Satpaul Sharma**  
**R/O Nomain (Katra), Near Check Post, Tehsil Katra, District- Reasi**

vide notification No. 542 dated 08.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 38296-303 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Sharma, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1711 of 2022 /RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zahid Khalil Bandh**  
**S/O Mohd Khalil Bandh**  
**R/O Banderpora, Tehsil & District Pulwama**

vide notification No. 545 dated 08.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*M. Yasin Beigh*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 30304-11 RG/LP Dated: 27.10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Khalil Bandh, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
**Registrar (Adm.)** 25-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 17120/2022 RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aaqib Hussain Kumar**  
**S/O Abdul Salam Kumar**  
**R/O Narupora Kokernag, Tehsil Kokernag, District Anantnag**

vide notification No. 552 dated 03.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 383/2-19 RG/LP Dated: 27.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Hussain Kumar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 25-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1739 of 2022/RG/LP Dated: 20.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sonam Prasher**

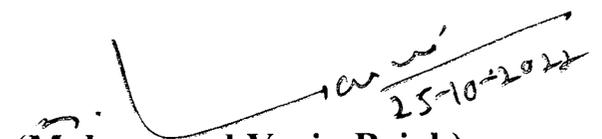
**D/O Behari Lal**

**R/O H-No.-G/20, JMC 370 Shanti Nagar, Toph Sher Khania Jammu**

vide notification No. 523 dated 08.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

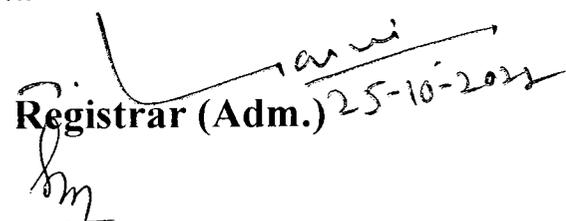
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38617-24-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonam Prasher, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-2022

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1740 of 2022/RG/LP Dated: 20.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tahmeed Shamus**  
**D/O Shams U Din Mir**  
**R/O Langate Handwara, District Kupwara**

vide notification No. 532 dated 08.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 38625-32-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahmeed Shamus, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1741 of 2022 /RG/LP Dated: 20.10.2022

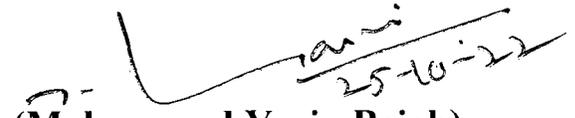
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Hashir Shafiq Khan**  
S/O Shafiq Ahmad Khan  
R/O 160, Hubbi Colony, Lal Bazar, Srinagar

vide notification No. 468 dated 29.03.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

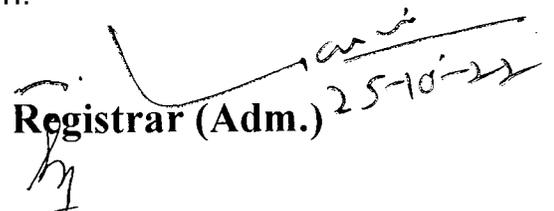
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38633-40 RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hashir Shafiq Khan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1742 of 2022/RG/LP Dated: 20.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Vishali Magotra**  
**D/O Kasturi Lal Magotra**  
**R/O H-No- 132, Patoli Magotrain, Tehsil & District Jammu**

vide notification No: 541 dated 08.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

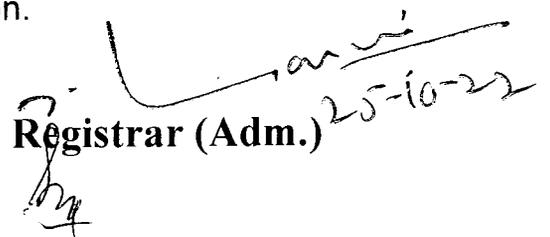
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38641-48-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vishali Magotra, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1743 of 2022/RG/LP Dated: 20.10.2022

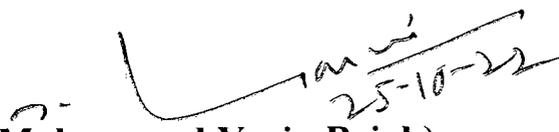
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sheikh Shariq Asrar**  
**S/O Sheikh Muhammad Abbas**  
**R/O Qamarabad, Qamarwari, Tehsil & District Srinagar**

vide notification No. 657 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

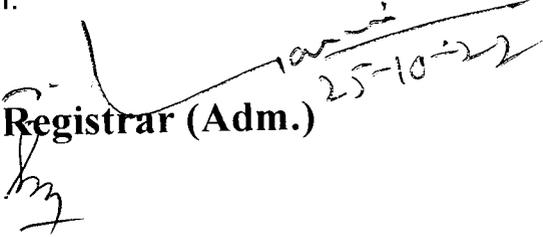
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38649-56-RG/LP Dated: 20.10.2022

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Shariq Asrar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1763 of 2022/RG/LP Dated: 20.10.2022

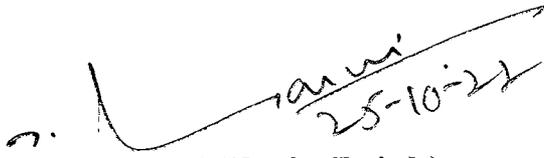
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sahil Singh**  
**S/O Dayal Singh**  
**R/O Muthi, Maira, Tehsil Jourian, District Jammu**

vide notification No. 649 dated 05-7-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38850-57-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Singh**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1744 of 2022 /RG/LP Dated: 20 10.2022

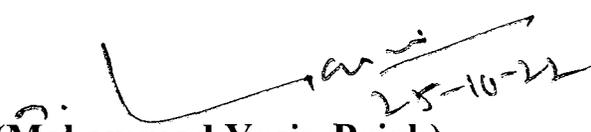
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shikha Jamwal**  
**D/O Balbir Singh Jamwal**  
**R/O Post Office Garnai, Lota, Rehmbal, Tehsil & District Udhampur**  
**A/P Ward No.2, H.No.5, Near Chenab Poles Factory, Dalah, Udhampur**

vide notification No. 640 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

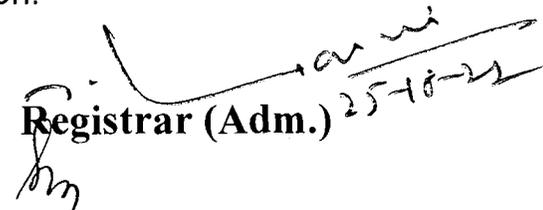
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30657-64-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shikha Jamwal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1745 of 2022 /RG/LP Dated: 20.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Salman Rashid Sayeed**  
**S/O Rashid Ahmed Fani**  
**R/O 112,S, Sarooti, Tehsil Mendhar, District Poonch**  
**A/P H.No. 64/2, Nawabad Zuberabad, Sunjwan Road, Jammu**

vide notification No. 647 dated 05.07.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 38665-72-RG/LP Dated: 20.10.2022 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Salman Rashid Sayeed, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 25-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1746 of 2022/RG/LP Dated: 20.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Smarth Mahajan**

**S/O Sushit Gupta**

**R/O H.No.5, W.No.5, Lakhanpur, Tehsil & District Kathua**

vide notification No. 644 dated 05-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*M. Yasin*  
25-10-22  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38673-00-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Smarth Mahajan, Advocate**  
.....for information and necessary action.

*M. Yasin*  
25-10-22  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1747 of 2022/RG/LP Dated: 20.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Jameela Rather**

**D/O Gh. Mohi- U-Din Rather**

**R/O Rafiq Manzil, H.No. 174, Krampora, Kukroosa, Kupwara**

vide notification No. 465 dated 05.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

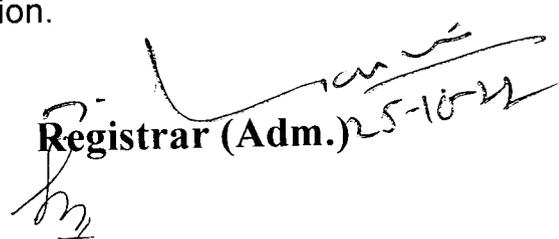
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38681-88 RG/LP Dated: 20-10.2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jameela Rather, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 25-10-22

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1748 of 2022 /RG/LP Dated: 28.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Gosiya Jan**  
**D/O Gh Ahmad Bhat**  
**R/O Tarzova, Sopore, Hanji Pora, Khoie, District Baramulla**

vide notification No. 1021 dated 14.09.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 38693-700 -RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gosiya Jan, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1749 of 2022/RG/LP Dated: 28.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aamina Farooq**  
**D/O Farooq Ahmad Bhat**  
**R/O Shalagam, Bijbehara, District Anantnag**

vide notification No. 1002 dated 14.09.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 30701-00-RG/LP Dated: 28.10.2022 *hm*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aamina Farooq, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)** 25-10-22  
*hm*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1450 of 2022/RG/LP Dated: 28.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rumeesa Hamid**  
**D/O Abdul Hamid Wani**  
**R/O Ketchmati pora, Kawarhama, District Baramulla**

vide notification No. 1095 dated 14.09.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

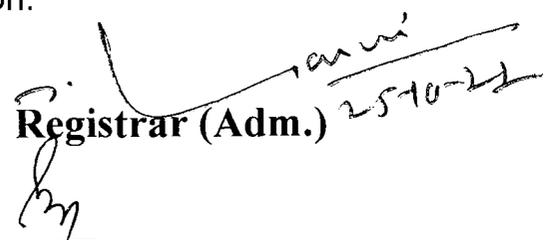
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38735-42-RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rumeesa Hamid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1451 of 2022 /RG/LP Dated: 20.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tahmeena Farooq**  
**D/O Farooq Ahmad Bhat**  
**R/O Repora, Tehsil Lar, District Ganderbal**

vide notification No. 1606 dated 16.03.2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*M. Yasin Beigh*  
25-10-22  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 30743-50 -RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahmeena Farooq, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
25-10-22  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 16950/2022 RG/LP Dated: 27.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mudasir Ahmad Bhat**  
**S/O Abdul Rahim Bhat**  
**R/O Chattergul, Tehsil Kangan, District Ganderbal**

vide notification No. 480 dated 07.06.2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*M. Yasin Beigh*  
25-10-22  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 38248-55 RG/LP Dated: 27.10.2022 *by*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ahmad Bhat, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
25-10-22  
Registrar (Adm.)  
*by*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1452 of 2022/RG/LP Dated: 28.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mir Mohsin Ali**  
**S/O Shabir Ahmad Mir**  
**R/O Mir Mohallah Pallar, Jamia Masjid,**  
**Tehsil Budgam, District Budgam**

vide notification No. 620 dated 05-07-2021 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

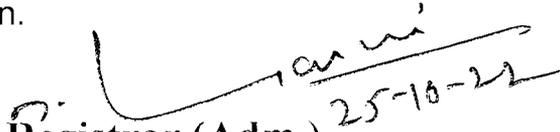
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 30751-50-RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Mohsin Ali, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)